the members of Rajya Sabha appointed to the Joint Committee, may be communicated to this House."

Motion

"That the Bill further to amend the Prevention of Food Adulteration Act, 1954, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:—

- CI) Shri K. L. Balmiki.
- (2) Shri Sonubhau Dagadu Baswant.
 - (3) Shrimati Jyotsna Chanda.
 - (4) Shri N. C. Chatterjee.
- (5) H. H. Maharaja Pratap Keshari Deo.
 - (6) Shri Shiv Charan Gupta.
- (7) Shri Prabhu Dayal Himatsingka.
 - (8) Shri Tulshidas Jadhav.
 - (9) Shri Hari Vishnu Kamath.
 - (10) Shri C. M. Kedaria.
 - (11) Dr. Mahadeva Prasad.
- (12) Shri Yamuna Prasad Mandal.
 - (13) Dr. G. S. Melkote.
 - (14) Shri Gokulananda Mohanty
 - (15) Dr. D. S. Raju.
 - (16) Sardar Ranjit Singh.
 - (17) Dr. Sarojini Mahishi.
 - 18) Dr. C. B. Singh.
 - (19) Dr. P. Srinivasan.
 - (20) Shri U. M. Trivedi.
 - (21) Shrimati V. Vimla Devi, and
 - (22) Dr. Sushiia Nayar.

and 11 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be onethird of the total number of members of the Joint Committee; that the Committee shall make a report to this House by the first day of the next session; that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

(2)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Slum Areas (Improvement and Clearance) Amendment Bill. 1964, as passed by Lok Sabha at its sitting held on the 3rd June, 1964."

Madam". I lay the Slum Areas (Improvement and Clearance) Amendment Bill", 1964, as passed by the Lok Sabha, on the Table.

THE CONSTITUTION (SEVENTE-ENTH AMENDMENT) BILL, 1964— Continued

SHRI K. DAMODARAN: I was saying that the land reform Acts that have been enacted so far do not go far enough and that even the small mercies granted to the tenants and peasants, small peasants, remain only on paper. Laws enacted ten years, twelve years and fourteen years back have not yet been implemented due mainly to the pressure of the land-owning classes and the feudal elements on the various State Governments and also due to the complacency of the Central Government and the Planning Commission. In many cases the reactionary land-owners took protection under some loopholes legal loopholes. These Legal-loopholes are now sought to be plugged by the Bill before us. So, in spite of the inadequacies of the land reform

[Shri K. Damodaran.] Acts, I will support the Bill. But while supporting the Bill, I would request the Government at and the Planning Commission to see that the State Governments bring forward suitable amendments to their enactments as early as possible so that the pledges given to the agriculturists and the country are fulfilled.

Constitution

Madam, when the Bill was referred to the Joint Committee there were 124 enactments to be appended to the Ninth Schedule. But one fine morning during the sitting of the Committee, 88 of these were taken out in a bulk and only 36 were retained. The reason given is that they we redundant, unnecessary or noncontroversial, Ii! this were the case, one would ask why" they were first included in the Bill at all. Should 1 believe that the Law Minister had absolutely no idea of the contents of the various Acts when he included them in the list?. I have not gone through all of them. I have just gone through some of them. There is one Act passed in Maharashtra according to which the tenant could purchase land at six times the assessment. That is not seen in this list. And another Act is there under which the tenant could purchase land only if he pays 20 to 200 times the assessment. That Act has been included. It is not fair on my part to suspect but still the suspicion remains that due to the pressure arid blackmailing of the reactionary veuted interests, the Government have succumbed to them and become willing to give them unnecessary and uncalled for concessions. The Minister of Law owes an explanation regarding this matter.

Madam, one of the main reasons fo_r the introduction of this Bill was the provocation given by the courts in striking down the Kerala Agrarian Relations Act, 1960 on the ground that the meaning of the term 'estate' was limited and on the ground that in the definition of estate, ryotwari was jiot included. Now, thanks to this

Bill, the definition becomes applicable to all land-owning systems in the country but meanwhile, the Kerala Agrarian Relations Act, 1960, has been abandoned and a new Act brought b}' a new Ministry has been included in its place. This I think is not only imnecesary but against justice and i'air-play, especially when the new Act takes away many of the rights conferred on the peasantry and the agricultural worker by the original Act. For example, the quantum of land hay been increased. The landlords are j;iven the right to evict the tenants. The Kodikidapukars, that is the agricultural workers who have got small homesteads on the land, get, when evicted, only three cents of land instead of 10 cents in the original Act. The right of the tenant to purchase land now vests on the sweet will of the landloids. More exemptions have been made with regard to the ceilings and so on and so forth. In short, this new Act takes away many of the rights granted to the tenants under the original Act. Why this retrograde step? Why this new concession to feudalism? I feel that the Central Government should not have given permission to the State Government to enact a new law. The Government may say that land reform laws have to be enacted by the State Governments; md not by the Centre and that the Centre has no say in the matter. But the policy of land reforms is not a State policy, but an all-India policy. I think it is not too late, I hope that the Law Minister will give at least an assurance tnat the rights enjoyed or that were to be enjoyed by the tenants under the original Act will not be taken away and that they will ask the State Governments to bring in suitable amendments to their own Acts in conformity with the declared policy.

Now, Madam, I would like to draw your attention to another important matter and that is my last point. I do not quite understand why the Joint Committee has added a new amendment which guarantees full compensation at not less than the market

value, for lands which are under personal cultivation. Till now we have based our policy on just and equitable compensation. The Joint Committee has changed it and the Bill before us has got that clause. It says that in case any land within the ceiling limit is acquired the compensation should not be less than the market value. They have no objection if the compensation is more than the market value. Why this change in the quantum of compensation? I examined the Statement of Objects and Reasons to find out the reason, but there is no object and no reason there. The Statement of Objects and Reasons simply quotes the amendment instead of giving any explicit reason for the change.

Constitution

In a country such as ours where the number of land-hungry peasants is increasing the price of land also will go on increasing and the landlords themselves find it profitable to sell their lands if they get more than the market value as compensation. Therefore, the new provision is to their advantage and not to the advantage of the millions of peasants.

Madam, if this provision is adopted, it will be impossible for any State Government to acquire on reasonable and just compensation even a portion of the land belonging to landlords for any public purpose. This is made clear from the recommendation of the Joint Committee to omit section 28 of the Bihar Land Reforms Act 1961. "What does this section of the Bihar Act provide? It allows the State Governments to acquire a certain portion of land from holders. They have made it clear. Nothing is to be acquired from those holding one acre or less. That is good. There is a provision that the entire land belonging to a person should not be acquired; only a portion may be acquired. For instance only 1/20th of the total area, if the total area is below 5 acres. is to be acquired, 1'10th, if it is below 20 acres, that is, 2 acres out of 20 acres held by a landlord and l[6th of it if it Is 20 acres or more. If this provision

is taken away, the State will not be able to acquire for any public purpose even one acre of land out of 25 or 30 acres held by a landowner except with the compensation amounting to more than the market value, not less than the market value, as it is put there. Do you think, Madam, that they have done this to protect the interests of peasants? If so, let them prove their bona fides by a simple thing. Let them make it clear that such concessions are not in the interest of the land-owners, big landlords, but only peasants who till their land. Let them define the term "personal cultivation" as cultivation by
the person himself or any member of his family. As it is it may mean landlords also, and I think it is against the interest of the country as a whole. I. therefore. submit that the amendment recommended by the Joint Committee is unnecessary. Now at this stage a new amendment must be accepted by the Law Minister defining the term "personal cultivation". I have myself submitted such an amendment and I hope that the Government will themselves accept it.

Madam, I thank you for the opportunity given to me to make these observations.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): Shrimati Mohinder Kaur, Maiden speech.

श्रीमती मोहिन्दर कौर (पंजाव):
मैडम वाइसचेयरमैन, में आपकी बहुत
शुक्रगुजार हूं कि आपने मुझे इस बात का
मौका दिया कि में अपने खयालात इस
विल के बारे में आपके सामने पेश कर
सकं।

यह विल भारत के इतिहास में सामा-जिक, आर्थिक और कांस्टिट्यूशनल हिसाव से बहुत बड़ी श्रहमियत रखता है। इस बिल का मुद्दशा यह है कि जितने भी कानून हम भूमि सुधार के इस देश में बनाते हैं,

826-

[श्रीमती मोहिन्दर कौर]

उनको हमारे कांस्टीटयणन के तीन ग्राटिकल्स १४, १६ और ३१ में चैलेंज किया जाता है थीर फंडामेंटल राइटस में उनकी समझा जाता है, इसलिये इस बिल को इस सदन के सामने रखने की जरूरत पड़ी। बहत से लोगों ने बहत से इल्जाम लगाये हैं श्रीर यहां तक कहा है कि जो हमारे फंडामेंटल राइटस हैं, जो हमको व्यक्तिगत अधिकार शरू में दिये गये थे. उनको वापस लिया जा रहा है। मैं तो यह समझती हं कि ये व्यक्तिगत अधिकार गृहीं हैं। ये तो जायदाद के सम्बन्ध में ऋधिकार हैं और जब भी इस सदन के सामने कोई अमेंडमेंट आये या विधान में संगोधन किये गये तो छ।पने देखा होगा कि हमेशा ही जायदाद के सम्बन्ध में किये गये व्यतिदगत ग्राध-कारों को कभी हाथ नहीं लगाया गया।

यह जो बिल है. यह ज्वाइन्ट कमेटी के सामने गया और ज्वाइन्ट कमेटी की जी सबसे बडी रिकर्मेंडेणन है ग्रीर जो उन्होंने मुझाव दिया सरकार को वह यह है कि इस विल में एक ऐसी धारा लगादी जाय कि जो सीलिंग की लिमिट में जमीन है उसकी अगर सरकार लेना चाहे तो जो बाजार भाव हो उसके हिसाब से उसका पुरा पुरा मग्रावजा दिया जाय। इस सझाव को सरकार ने मंजर किया और बिल में एक ऐसी धारा लगा दी गई है।

श्रभी माननीय श्री डाह्याभाई पटेल ने कहा कि किसानों के साथ सरकार ने बहत बडा जल्म किया है। मैं तो यह कहना चाहंगी कि जितने भी किसान हैं, छोटे या बड़े या दरिमयाने दर्जे के, उनके साथ कोई ऐसा नक्सान नहीं किया गया है, बल्कि जो धारा लगाई गई है उसमें छंटे दर्जे के किसानों के हकों की पूरी रखवाली की गई है। यह मैं नहीं जानती कि वे कैंस किसानों की बात कर रहे हैं। शायद

वे उन किसानों की बात कर रहे हैं जो इस देण में सिर्फ मटठी भर हैं। मैं नहीं समझती कि किसी आदमी की जमीर किस तरह मे इजाजन देती है कि इस देश के करोड़ों किसानों की बेहतरी को वे भल जायं और सिर्फ मटठी भर किसानों की बहतरी के लिये वे अपनी ग्रावाज यहां पर उठायें।

में यह भी कहंगी कि आज जब मैने माननीय डाह्या भाई पटेल को बोलते सुना तो यहां बोलने से पहले मैंने यह कोशिश की कि मैं पुराने डिवेट्स को निकाल करके देख । कास्टिटयएट ग्रसेम्बली में जिस वक्त हमारे कांस्टिटयशन में यह जो ग्रार्टिकल है, यह फ्रेम हो रहा था ग्रौर इस पर बहस हो रही थी तो स्वतंत्र पार्टी के लीडर श्री राजगोपालाचारी ने यह खयालात जाहिर किये थे कि यह जो बनियादी या सिविल राइटस या प्रापर्टी के राइटस के लिये हम आर्टिकिल बना रहे हैं, अगर हमने इसमें फर्क न रखा तो शायद आगे चल कर के सरकार को काम करना महिकल हो ग्रीर जब भी सरकार की कोई तरक्की पसन्द नीति होगी या जमीन के बारे में कुछ करना होगा तो शायद सरकार उसको न कर सके। मैं नहीं जानती कि उस वक्त उन्होंने इस किस्म के ग्रपने विचार प्रगट किये और ग्राज जब कि किसानों की जिंदगी में इतना बड़ा इनकलाब आया कि उनकी पाटीं ने बिलकूल ही दूसरी तरह के ग्रपने खयालात जाहिर किये। उस वक्त श्री राजगोपालाचारी ग्रीर बहुत से स्पीकर्स के मन में यह शंका थी और यह कहा गया था कि सोच विचार करके जो बनियादी अधिकार हैं या व्यक्तिगत अधिकार हैं या जायदाद सम्बन्धी ग्रधिकार हैं, उनमें कुछ न कुछ फर्क रखना चाहिये ताकि आगे काम करने में सरकार को कोई दिक्कत न ग्राये, कांस्टिटयशनल दिक्कतें सरकार के

सामने पेश न हों। तो उस वक्त फर्क के खयालात को महेनजर रखते हए जब यह ग्राटिकिल पेश हम्रा तो प्रधान मंत्री ने कहा था कि यह आर्टिकिल हमने चारों तरफ से खयालात को ले करने तैयार किया है और उन्होंने यह ग्राशा प्रगट की थी कि हमारी तरक्की की जो नीति है उसके रास्ते में इससे हकावट नहीं होगी। जब हमने भिम सुधार की नीति को इस देश में अपनायां और समाजवाद की स्थापना का हमने लोगों से वादा किया तो उस वक्त हमारे सामने यह खयाल आया कि इसको बदलने की जरूरत है। तो उस वक्त एक दो अमेंडमेंट्स जायदाद सम्बन्धी कांस्टी-ट्युशन में की गई लेकिन उसके बावज्द भी जो कांस्टीटयशनल दिक्कतें हैं वह ग्रभी भी हमारे सामने आ रही हैं। इस बिल को सामने लाने की यही वजह है, यही मुद्दा है, कि जो हमारी कांस्टीट्यशनल दिक्कतें हैं उनको हम दूर कर दें।

म्मि स्वार कानन हमने इस देश में बनाये--मैं अपने प्रान्त का जिक कहंगी कि हमारे प्रान्त में ''पंजाब लैंड टेनवोर एक्ट'' 98 ५३ में बना लेकिन ग्राप देखेंगे कि उस एक्ट में कुछ लुपहोल्स रहे और आज भी हमारे हाई कोर्ट में कोई चार सी बेसेज अभी तक पड़े हुए हैं जिसमें उसे चेलेंज किया गया है। इतनी कोई बड़ी जमींदारियां पंजाब में नहीं थीं, पंजाब में लगभग ३४ हजार ग्रादमी थे जिन पर सीलिंग लाग हुई और उनमें से १३०० स्नादिमयों ने रिट-पेटिशन के जरिये से हाई-कोर्ट और सुप्रीम-कोर्ट तक इसको चैलेंज किया मैंने जैसा कि अभी कहा कि ४०० केसेज श्वभी तक पंजाब हाई कोर्ट में हैं श्रीर उससे साफ जाहिर होता है कि हमारे लिये यह लाजमी है कि इस बिल को पास करें, भूमिसुधार के काम में जो कांस्टीट्युशनल दिक्कतें हैं उनको दूर करने के लिये हमारे

लिये बहुत लाजमी है कि यह जो अमेंडमेंट आया है इसको पास करें।

ग्राप देखेंगे कि जितने भी केसेज कोर्ट में चैलेंज होते हैं उसे छोटे मोटे जमींदार या किसान चैलेंज नहीं करते हैं. उसे बड़े बडे लोग, बडे बडे जमींदार ही चैलेंज करते हैं। मैं आपसे साफ कहना चाहती वे कि उनको इससे फायदा क्या है क्योंकि वे तो यह अच्छी तरह से जानते हैं कि कभी न कभी ऐसा कानन आयेगा और उनने पास जमीन नहीं रहेगी। अभी जो ६०० केसेज का कोर्ट में फैसला हुआ उसमें से ६५ फीसदी फेंसला उन जमीदारों के खिलाफ हम्रा लेकिन इसके बावजद भी वह लिटिगेशन पर, काननी कार्यवाही पर, बहुत सा रुपया खर्च करते हैं, इसलिये कि उनको इससे कोई फर्क नहीं पडता है-जिनके पास ग्रभी भी जमीनों के वहे वहे ट्कड़े हैं और जिनकी ४० हजार या ५० हजार रुपये सालाना की ग्रामदनी है उनको १० या १५ हजार रुपया कान्नी कार्यवाही पर खर्च करने से तो कोई नुकसान नहीं होगा, उसका नुकसान किसको है ? उस का नुकसान गरीब लोगों को, छोटे किसानों को है क्योंकि उनके पास कोई जमीन नहीं आई है और जो सरप्लस लैंड है वह ग्रब भी उन्हीं लोगों के पास है। इसके अलावा देश में अनाज की बड़ी कमी है और हम सभी चाहते हैं कि अनाज की कमी को पूरा करें लेकिन जब तक यह कांस्टीटयशनल दिक्कतें हम अपने सामने से दर नहीं करेंगे तब तक हम अपने एग्री-कलचरल प्रोडक्शन को कभी भी पूरा नहीं कर सकेंगे--क्योंकि जिन लोगों के पास जमीन के बड़े बड़े ट्कड़े हैं वे ग्रच्छी तरह से जानते हैं कि वे ज्यादा देर तक उस जमीन को रख नहीं सकेंगे, कभी न कभी वह दिन ग्रायेगा जब कि उनके पास से जमीन चली जायेगी, वह ला प्वाइंट पर हाई कोर्ट ग्रीर सुप्रीय कोर्ट तक ग्रापने बहुत से नेसेज ले जाते हैं, एक ला प्वाइंट पूरा हो जाता है तो

[श्रीमती मोहिन्दर कौर] दूसरा ला प्वाइंट निकाल कर और आगे सुप्रीम कोर्ट तक जाते हैं , लेकिन इसी वजह से जाते हैं कि जितनी देर लगे उतना अच्छा है भीर उससे वह फायदा उठावें, पर साथ ही साथ वह यह भी जानते हैं कि कभी न कभी जमीन को चला जाना है और इसलिये वह अपनी जमीन पर कुछ रुग्या खर्च नहीं करते हैं। यह सभी जानते हैं कि जमीन पर जब तक रूपया न लगाया जाय, जब तक इम्प्रव्ड मेथड ग्राफ कल्टीवेशन न इस्तेमाल किया जाय तक तब जमीन से पैदावार, एग्रीकल्चरल प्रोडक्शन, कभी भी नहीं वढ सकेगा । तो इससे गरीब किसानों को नकसान है श्रीर साथ ही देश को भी बडी भारी हानि है। क्योंकि देश में जो अनाज की कमी है वह इस तरह से पुरी नहीं कर सकेंगे। इसलिये हमारे लिये यह लाजमी है कि जो कांस्टीट्युशनल दिक्कतें हैं वे दूर हों ताकि भृमिस्धार की जो नीति है, जो कानन हैं वे अन्छी तरह से लागु हों ग्रौर ये दिक्कतें हमारे रास्ते से हट जांय ।

इसी तरह से बहुत से ऐसे प्रान्त हैं जहां पर कि जो भिमसुधार के लिये कानन बने वह लाग नहीं हो सके क्योंकि वहां रैयतवारी सिस्टम है। तो जो कांस्टीटयशन आदिकल ३१ए में इस्टेट की डैफिनिशन है उस बारे में हमारे लिये लाजमी है कि इसमें कुछ तब्दीली करें, रददोबदल करें ताकि जहां रैयतवारी सिस्टम के श्रधीन जमीनों के बड़े बड़े टकड़े बड़े बड़े जमींदारों के पास हैं उनसे वह निकल सके। मैं आपसे कहंगी कि वहत से छोटे किसान हैं, गरीब आदमी हैं और ३० से ५० परसेंट लोग ऐसे हैं जिनके पास जमीन नहीं है, तो हमारे लिये यह लाजमी बनता है कि इसमें तब्दीली करें। ग्रगर हमें इस देश में समाजबाद लाना है गरीब किसानों के, गरीब लोगों के रहन-सहन के, जीवन के मियार को ऊंचा करना है तो हमारे लिये लाजमी है कि जहां पर रैयत-

वारी सिस्टम है वहां के लिये कांस्टीटयुशन के ब्राटिकल ३१ए में कुछ न कुछ तब्दीली करें क्योंकि जब तक रैयतबारी सिस्टम को. "इस्टेट" की इस डैफिनिशन को खत्म नहीं करेंगे तब तक वहां जहां कि रैयतवारी सिस्टम है यह अपना भिस्धार का कानन लाग नहीं कर सकेंगे। तो मैं यह कहंगी कि हमारे लिये यह बहत जरूरी है कि जो अमेंडमेंट हम करने जा रहे हैं इसको जल्दी से जल्दी करें ताकि करोड़ों किसानों के जीवन सियार को हमऊचा कर सकें।

(Seventeenth Amendment) Bill, 1964

जैसा कि मैंने शरू में कहा, श्री डाह्याभाई पटेल ने कहा कि इस सरकार को इस वक्त यह बिल इस सदन के सामने पेश नहीं करना चाहिये था तो मैं फिर कहंगी कि बहत से लोगों ने जितनी भी सरकार की तरक्की की नीतियां हैं, देश में समाजवाद लाने की कोशिशों हैं. उनको नाकामयाब करने के लिये तरह तरह से कोशिश की हैं भीर उनमें से यह भी एक कोशिश है कि इस बिल को पीछे डाल दिया जाय। मेरा कहना है कि यह बिल सदन के सामने कोई ऐसी जल्दी में नहीं आया है । जायदाद सम्बंधी कांस्टीट्युशन धमेंडमेंट्स पहले भी हए हैं, १६५१ और १६५५ में हुए हैं, दो दफा हुए हैं भ्रौर उस वक्त भी इसी वजह से कि पूरे लोग हाजिर नहीं थे एक अमेंडमेंट कामयाब नहीं हो सका लेकिन उस वक्त की रूलिंग मैं आपको बाताती हं, उस वक्त के हमारे स्पीकर श्री मावलंकर थे उन्होंने यह कहा, यह रूलिंग दी कि बहस बहत हो चुकी है और दबारा बहस करने की जरूरत नहीं है, जब वह बिल द्वारा सदन के सामने गया तो उन्होंने कहा कि उस पर वोटिंग एकदम से ले ली जाय ग्रीर उन्होंने उस पर बहस भी एकदम बन्द कर दी। तो जो श्री डाहयाभाई पटेल ने कहा वह ठीक नहीं है, उसी बात का जवाब मैं देती हैं कि यह कोई नई बात नहीं हुई है। सरकार जल्दी में है और इस सरकार को इसे सदन के सामने नहीं लाना चाहिये, यह जो उन्होंने कहा उसका मैं जवाब देती

हूं। यह बहुत कोशिशों हैं कि हमारी तरक्की के जो रास्ते हैं उनको बन्द किया जाय। मुझे सब से बड़ा अफ्सोस है कि आज उस आदमी की पार्टी जो कि हमारे देश के एक बहुत बड़े नेता हैं, जिसका मैंने पहले भी जिक किया है आ राजगोपालाचारो, जिनके ख़यालात कांस्टीट्यूएंट असेम्बली में बिल्कुल ही दूसरे थे, आज उन्हीं की पार्टी इसकी मुखालिफत कर रही है। तो इसने मुझे अफसोस है और इससे कोई और बड़ी बात अफसोस की नहीं है।

मैं श्रापका एक बार फिर गुकिया श्रदा करती हूं कि श्रापने मुझे इस बिल पर बोलने का मौका दिया श्रीर यह श्राशा करती हूं कि यह सदन इस बिल को जल्दी से जल्दी पास करके हमारे भारत के किसानों की जिन्दगी में एक इंकलाब लायेगा श्रीर उनकी जिन्दगी के मियार को उंचा करेगा।

PROF. M. B. LAL (Uttar Pradesh): Madam, propertied men try to equate property with human personality, try to confuse possessions with the personality. To them life without property is meaningless. They regard property rights as natural and immutable, and any modification in such rights is held by them to be unjust and immoral. But a careful scrutiny will lead us to the conclusion that these assertions of propertied men are absolutely wrong. Property cannot be equated with personality. Certain means of decent life must be available to all for living happy lives, but a man's works cannot be measured by the wealth he owns; nor can concentration of property in land and other means of production in the hands of a few landholders and capitalists be conducive to the growth of free lives and human personality. 3 P.M,

As a matter of fact, wealth much beyond the needs of a decent life tends to retard the moral growth of its owner also.

Property, Madam, is a social institution. It is defined by social customs and social laws, determined by social needs, circumstances as well as by the social will. Property rights are historically determined social rights. They are neither pre-social nor are they immutable and unchangeable. No community has ever recognised the right of property as an absolute and irrevocable one. The community has always reserved to itself the right to modify laws with respect to property in the social interest. In all countries laws of property are modified and many proprietary rights are liquidated often without any compensation. Madam, the right of property is inseparably connected with social obligations. It must satisfy the claims of social good and it cannot be allowed to be exercised to the detriment of human progress, prosperity and happiness.

In India the old proprietary rights are standing in the way of our progress, in the way of the happiness and freedom of a great many of our countrymen. Considerable liquidation of property is needed to promote progress and prosperity and to build up an equalitarian social order. As we all know, a new equalitarian social order cannot be built on the foundations of feudalism and capitalism, on the basis of such property rights as deny to the bulk of the community economic freedom and equality. An equalitarian social order demands the liquidation of both feudalism and capitalism. It demands the redistribution of land on an equitable basis to the tillers of the soil, the elimination of all intermediary interests on land and the establishment of an industrial democracy.

Madam, long before the Constitution of India was finalised by the Constituent Assembly of India, the Congress party had committed itself to the liquidation of landlordism and inter-mediary interests and the redistribution of land on an equitable basis. In 1948 the Congress Government had also visualised the re-

[Prof. M. B. Lai.] examination of the matter. In 1958 they had visualised the question of the nationalisation of private undertakings in certain basic and heavy industries such as coal, iron and steel, nineral oil, aircraft manufacture and ship building. Therefore, it could be hoped that the article of Ihe Constitution with regard to the right of property would be so framed that these objectives could be achieved within the framework of the constitutional provisions without any difficulty. But for reasons best known to the leaders of the Congress party which dominated the Constituent Assembly, article 31 which dealt with the question of right of property was not carefully formulated. It was so formulated that none of the objectives to which the Congress had committed itself could be achieved within the framewoik of the constitutional provisions, with the result that article 31 of the Constitution had to be amended a number of times to enable the Government and the Legislature to proceed with the required reforms and changes in property rights, and a Ninth Schedule had to be added wherein a number of laws had to be given constitutional validity with retrospective effect. All this involved the retrospective modification of a social right guaranteed by the Constitution. As a student of the constitutions of the world, to me this procedure is clumsy and perhaps unprecedented in the history of constitutional governments of the world. It deserves to be deplored and condemned on various grounds.

Firstly it gives to the propertied people the impression of high handedness, the impression that the Government lacks respect for the sanctity of guaranteed rights. Does it not imply certain disrespect to the Constitution itself? Secondly this procedure delayed the implementation and execution economic laws. Certain laws which are today proposed to be validated were passed in 1950, certain others in 1952 and in 1954.

Delay in the enforcement of land reform legislation is surely deplorable and condemnable. This delay has robbed land reform legislation of much of its merits and much of its utility. Some time ago, we were told by Congress leaders that due to their efforts India was passing from the age of bullock carts to the age of bicycles. It seems to me that in matters of land reforms, we are proceeding with the speed and rapidity of bullock carts which break down and need to be repaired many a time before they reach the destination. This procedure of validating laws through amendment in the Constitution compels the State Governments to approach the Union authorities and Parliament for the endorsement of their action and compels Parliament to endorse and validate policies and laws of (he State authorities. To me, this procedure also does not correspond well with the federal system. It also implies the need of the support of two-thirds of the Members of Parliament for any State law involving any radical curtailment or transformation in the right of property. Madam, we are required to validate today wTfh retrospective effect forty-four State laws. Is it possible for this Parliament or for this Rajya Sabha to scrutinise forty-four laws within the period allotted for the discussion of this particular subject? Two days are allotted to us for the consideration of this amending Bill. Is it humanly possible for any of us to review the inadequacies on merits of forty-four laws within the period which may be allowed to him to speak? Of course, we may go by the words of great experts like Mr. G. S. Pathak who feels that all of them correspond to a particular pattern and that there were only three or four mistakes which needed to be taken notice of, there were no other mistakes to be taken notice of.

SHRI G. S. PATHAK: I never said three or four mistakes were taken note of or were not taken note of. I never said that

PROF. M. B. LAL: But he referred to the fact that while validating these forty-four laws they have excluded from validation some of the clauses in those pieces of legislation. I went through the list and found only three cases where .-'...

SHRI G. S. PATHAK: May I be permitted to repeat what I had said earlier? What I said was that I hey conformed generally to one pattern that the fRfference was only in regard to details resulting from the difference in local conditions and also due to historical reasons, different land tenures, "*etc, etc. They, however, conformed to the general pattern.

PROF. M. B. LAL: I have to submit, Madam, that if we go through the Reports "of the Panel on Land Reforms and the Reports of the Planning Commission We will find that though they might conform to a pattern, they do not conform to the policies suggested by the Planning Commission and agreed to by the Chief Ministers of different States as members ofthe National Development Council. In the final Report of the Third Five Year Plan a number of suggestions were made by the Planning Commission on the recommendation of the Panel on Land Reforms with the approval of the National Development Council but the State Governments have paid no heed to these suggestions and we are required today to validate laws full of those defects and inadequacies. May I point out, Madam, that the Planning Commission in its Midterm Appraisal

has said, "...........both administrative and legislative action taken so far have fallen short of the recommendation of the "Plan in several States." If we study that Report, we would find that in several States ceilings on land holdings are kept very high, no comprehensive measure is passed for ensuring the security of tenure, the landlords are granted the right to resume land for personal cultivation and so on. There are considerable variations in the maximum rents pre-

scribed in the legislation. Mala fide transaction in The name of voluntary surrenders of tenures are also complained of. This has been made possible by the defective land laws and yet we are required today to endorse these defective laws or shoulder the responsibility of delaying the implementation of such land reforms as are embodied in these laws. A comprehensive piece of legislation covering all aspects of land reforms cannot be expected from the Congress Governments which are in power in almost all the States. So, if we do not endorse and validate these laws, we shoulder the Responsibility of depriving people of even such little reforms as are embodied in these land laws. Therefore, our Party has decided to endorse the validation of these defective land laws proposed in a very defective manner but at the same time we do so with protests and warm that we reserve to ourselves the right of agitate for and introduce comprehensive land reforms whenever it is possible for us to do so. Madam, past experience required of us to so formulate constitutional provisions in regard to the right to property that a radical transformation of proprietary rights and the liquidation of capitalism and privileges can be had with necessary speed in accordance with the wishes of the people and the basic needs of an equalitarian social order through due democratic process but no such attempt is made in this Constitution (Amendment) Bill and I fear that whenever this Government or any other Government will think of introducing radical transformation in property rights or will think of liquidating property rights again, we will have to come to this Parliament for a constitutional amendment and addition of a few more laws to the Ninth Schedule or, may I say, perhaps to the Tenth Schedule meant for dealing with laws regarding capitalism? I do not think this is a proper procedure. It is our

think this is a proper procedure. It is our duty to recognise that committed as we are to the establishment of an equalitarian social order which is

[Prof. M. **B.** Lai.] possible through considerable encroachment and liquidation of existing property rights, the property rights cannot be guaranteed the way the other social rights can be guaranteed to the citizens of this country and it must not be beyond our capacity to so formulate a constitutional provision that it may be possible for us to proceed with the liquidation of feudalism and capitalism and to establish an equalitarian social order without unnecessary litigation that is generally involved in a constitutional system.

Constitution

Madam, in the end I wish to say that while the Swatantra Party wishes to agitate against the so-called injustices of land reform legislation we, socialists, will continue to agitate against inadequacies of these so-called reforms and prepare the public opinion for more comprehensive land reforms and such constitutional provisions in regard to right of property as might enable the country to establish an equalitarian social order of social character speedily through democratic constitutional means. In the end I will appeal to the Congress Government that either it should cease talking of democratic socialism and socialist revolution or it should come forward with such constitutional provision in regard to the right of property with necessary changes in the economic system which may be brought about speedily and without difficulty. I would again request them that if they are serious in heralding democratic socialism they must not proceed towards it limpingly, with **hesitation**, but **must** go ahead with it with necessarv speed. Otherwise mere professions will yield no results.

SHRI J. S. PILLAI (Madras): Madam Vice-Chairman, I support this Bill and in doing so I wish to tell this House that though this Bill is a small one in the sense that it has got only three clauses, when it is passed it will have far-reaching effects. The Government should not rest content with

the passing of this Bill; as my predecessor said tihey should bring forward a comprehensive Bill by which they should make throughout India uniformly the cultivator the owner of the land. You will remember, Madam, while Gandhiji was alive in season and out of season he was saying that the tiller of the soil is the owner of the land. We worship Gandlhiji. In our house we have a portrait of Gandhiji and we burn camphor in front of it and offer flowers before it but when it comes to the question of following him with action we are reluctant to do so. Not only Gandhiji; in 1939 if my memory is correct, Rajaji brought a Bill in Madras Assembly for the abolition of zamindari and he said then—I do not quote his words; I am speaking from memory— 'who are these zamindars? They are only tax collectors. The real owner of the land is the tiller of the soil.' I am surprised that he has changed so much now.

Madam, after the speech of the Maharani of Patiala 1 think it is impertinent on my part to support this Bill. When she has supported this Bill I consider that everyone here has supported it.

Madam, there are large tracts of puramboke land and the Government can utilise this land. They can give it to the poor landless Harijans. Not only that; in Madras every temple has got vast lands and those lands are auctioned every year. It is the duty of the Government to use these lands. They should give these lands to the tillers of the **soil**. The Government should not auction because then the poor tillers are not able to bid at the auctions. During war time under the Grow-morefood campaign the poor Harijans brought under cultivation vast areas of land but after the war they were deprived of these lands. In this connection one thing the Government should bear in mind. They should forget for the time being the petty theory of collective cultivation. They should leave it to the individual

so that in competition they can eulti-TOte the land and grow more food. Madam, as you know, even in spite of a number of Five Year में कह चुकी है कि हमें भूमि सुधार करना है। Plans we are going, every year to America with a begging bowl. This should be stopped. We should be ashamed of going to America कोई विश्वासघात नहीं हुआ है। अगर किसानों for our food. This can be stopped only by making the tiller of the soil the owner of the land. I hope that by passing this Bill and by the new comprehensive Bill which I have किसानों को दिया जा रहा है तो मेरे ख्याल proposed and which I hope the Government will bring whereby the tiller of the soil will become the owner throughout the country, we will make our country the granary of 🛊 1 Asia. With these words, Madam, I support the Bill.

थी गोपीकृष्ण विजयवगींव (मध्य प्रदेश): उपाध्यक्ष जी, इस संविधान संशोधन बिल का समर्थन करने के लिये मैं खड़ा हुन्ना हूं।

गवर्नमेंट के इरादों की वावत कुछ विरोधी पक्ष वाले सदस्यों ने बहत से ब्राक्षेप किये, मसलन जनसच या स्वतंत्र पार्टी वालों ने, किन्तु उनमें सत्यता कुछ नहीं है। सिर्फ चनाव के समय के भाषणों की तरह सत्य को तोड़ा मरोडा गया है। मैं समझता हं कि हमारे भारतीय कल्चर में ग्रसत्य को महान पातकों में माना गया है। हमारे यह जनसंघ और स्वतंत्र पार्टी वाले मालुम नहीं भारत के कल्चर का क्या रूप समझते हैं। चुनाव में इतने निराधार आक्षेप करत हुये भी कोई विरोधी पार्टी वहमत में नहीं आई। इसी से सिद्ध होता है कि इनकी असलियत को जनता काफी पहचान गई है।

सी वात 48 लगभग इस देश में ४६ फी सदी किसान परिवार भूमिहीन हैं या पांच एकड़ से कम जमीन वाले हैं और १५ या १६ फी सदी किसान परिवारों के पास ५० फी सदी जमीन है ग्रार भूमि सुधारों का विरोध करने वाली पार्टियां वही हैं जिन्होंने इन बड़े बड़े भूमि-पतियों और बड़े बड़े पूंजीपतियों की वकालत शरू कर दी है।

कांग्रेस अपने तीन तीन चुनाव मेनीफेस्टो हमारी पार्टी की तरफ से किसानों के प्रति को धोका होता है तो हमको वे बोट नहीं देते । हां, अगर कोई बडा धोका या भ्रम से वह उन्हीं पार्टियों की तरफ से दिया जा रहा है जो इस कानून का विरोध कर रही

मुझे इस बात की खशी है कि हमारे पी ० एस ० पी ० के सदस्यों ने चाहे क्वालिफाइड डंग से ही सही किन्तु इस बिल का उसूलन समर्थन किया है कि बिल तो ठीक है लेकिन डिटेल्स में ग्रगर इस पर विचार किया जाय तो इसमें बहत कमियां हैं।

प्रो० मकट बिहारी लाल : विल गलत है, लेकिन मजबर हैं उसको सपोर्ट करने के लिये।

श्री गोपीक्षण विजयवर्गीय : इसलिये यह बड़ी अच्छी बात है। कांग्रेस पार्टी का या रूलिंग पार्टी का इस विल को लाने में कांस्टिटयशन का कोई अपमान करने का इरादा नहीं है और न उसने ग्रदालतों का अपमान किया है। हां, अगर किसी लीगल फ्रेजियोलाजी के सबब से ग्रदालतों को कोई फसला करना पड़ता है, तो हम इस बिल के द्वारा शाब्दिक कर रहे हैं यह न कांस्टीट्यू शन का अपमान न अदालतों का अपमान है। और न इससे किसान वर्ग के हित को हानि है। निशान ग्राखिर किसको कहना चाहिये। १० या २० फीसदी जो बड़े किसान हैं उनकी या द०या ६० फी सदी जो छोटे किसान हैं उनकी, किसकी वकालत करने की जरूरत है ? हमारे ख्याल से हमारी पार्टी छोटें किसान या भिनहीनों की मददगार है।

[श्री गोपीकृष्ण विजयवर्गीय]

लेंड एक्विजिशन के कानून तो सभी देशों में हैं ग्रोर हमारे यहां डेवलपिन एकानार्मा में लंड एक्विजिशन की जरूरत हो सफती है। अभी हाल ही में देश की रक्षा के लिये बहत सी जगह लेनी पड़ी कोई कारखाना खोलने के लिये, ट्क्टर, टैंक या हवाई जहाज बनाने के लिये। तो जमीन तो चाहिये और इस बिल में कहीं यह नहीं लिखा है कि बिला मग्राविजा दिये मुफ्त में किसान की जमीन ली जायगी। एक बड़ा झंठ जो विरोध में कहा जा रहा है वह यह है कि सरकार मफ्त में किसानों की जमीन छीन लेना चाहती है, मुब्राविजा नहीं देगी, या इससे कम्युनिज्म ग्रा जायगा। ग्राप देखिये कि बिल के क्लाज २ में क्या है, संलेक्ट कमेटी ने उस पर परा विचार करके उसको ठीक ढंग सं रखा है। इसमें यह है :

"... such land as is within the ceiling limit applicable to (him under any law for the time being m force "

ग्रीर रेट में वारे में लिखा है :

" ...at a rate which shall not be less than the market value thereof.".

तो इसका मतलव यह है कि अगर सीलिंग की सीमा के अन्दर किसान की जमीन ली जाती है तो किसान को मार्केट बैल्य से उसका मुद्याविजा दिया जायगा। २५ या ३० या उन की४० एक्ड की जो भी सीलिंग जिस प्रान्त मैं लगाई गई है उसकी रक्षा इसमें है । इसलिए जो छोटे किसानों का नाम ले कर या उनकी श्राड़ में शिखंडी की तरहतीर चलाना चाहते हैं वह बिल्कृत अनुचित है । ''इस्टेट'' शब्द की फिर से परिभाषा होने की सखत जरुरत है क्योंकि न्यायालयों ने इसी के आधार पर अनने फैसले दिये हैं। इसलिये यह जो कानून की शाब्दिक खामियां हैं इनको दूर करना ही इस बिल का मुख्य उद्देश्य है। फिर इसके अन्त में भिमस्वारों के बारे भें

जो लम्बी लिस्ट कानु ों की लगाई गई है वह काफी लम्बी चौड़ी है और वह इसलिए लगाई गई है कि सभी रियासतों के भूमि-सुघार सम्बंधी कानुनों की फेहरिश्त को लाना है और वह भजबरन एक लम्बी चीज हो जाती है।

ग्रन्त में भारत में जो ग्रमेरिका के ग्रम्बैसेडर श्री चेस्टर वाउल्स है उनके कुछ की णंस दना चाहता हं कि वह लैंड रिफार्म को डेमो-केसी के लिये कितना जरूरी समझते हैं श्रौर भारतवर्ष में जमीन की विवसता हटने के मामले में भी वह समझते हैं कि यह एक जरूरी काम है। उन्होंने दिल्ली यनिवसिटी में कुछ भाषण दिये हैं जिसमें उन्होंने यह बतलाया है। पेज ४६ पर है:

"However, the most difficult part of the task lies ahead. The zamln-dars were a small minority and the fact that their privileged status was created under colonial rule made them an easy political target. Even with their removal from the scene and some additional curbs on large holdings, ten per cent of India's cultivators still own more than fifty per cent of the land, while one per cent of them own nearly one-fifth."

तो यह भूमि की विवसता उन्होंने बतलाई है। फिर धागे उन्होंने बतलाया

"Although this trickle-down concept rural improvement may seenj-appealing at first glance, I submit that it ignores the fundamental principles of development. The reasons for my doubts may best be explained by a conversation which I had recently with just such a 'door opener' in a village in South India.**

सिर्फ थोड़ा सा और कोट फरूंगा। यागे यह है:

"This cultivator was greatly pleased with the increased yields per acre which he had achieved with the help of new techniques sponsored by the Village Level Worker. As the conversation continued, however, it became evident that his personal success was unlikely to have much effect on his fellow villagers.

When I asked him how many acres he owned and how he farmed them, he told me that he controlled 150 acres and that his land was farmed not by tenants but by 'servants.' Since only thirty-seven families lived in his village I found myself wondering how many of them worked as his 'servants,' and how many had any land of their own."

आगे जा कर उन्होंने यह बतलाया है कि सर्वेट्स के द्वारा कल्टीवेशन कराना, बड़ी वड़ी जमीने रखना, यह ठीक नहीं है। िकसान की अपनी जमीन होनी चाहिये और छोटे छोटे टुफड़े होने चाहिये। उन्होंने बतलाया कि जापान के अन्दर मैंकआर्थर ने जो वहां अमेरिका की तरफ से थे, उन्होंने भी बहां पर बहुत ही प्यलेसली सुधार किया और वहां ७ एकड़ या ३ एकड़ जमीन किसानों के पास है। तो इस तरह से जमीन का फिर से पुनर्विभाजन करना देश में डेमोकेसी कायम करने के लिये भी बहुत जरूरी है।

इसलिये मेरे खयाल से जो यह विरोध किया जा रहा है या यह जो कहा जा रहा है कि इससे कोई कम्युनिज्म थ्रा जायगा या कुछ हो जायगा गलत बात है। भारतवर्ष में लैंड रिफाम्सं की बड़ी जरूरत हैं और इस बिल का में पूर्णतया समर्थन करता हुं।

श्री उद्धवराव साहेबराव (महाराष्ट्र): मैडम डिप्टी चेयरमैन, श्राज हाउस में जो दस्तूर का मसविदा चर्चा के लिये श्राया है इसकी मुल्फ में काफी चर्चा है लेकिन श्रगर इसको देखा आय तो मालम होगा कि हक्मत की जानिव से, सरकार की जानिव से यह सिर्फ इसलिये रखा गया है कि खदालतों ने चन्द जमोन सुधार के कायदे कानून को अल्टावायरिस कहा है, ये दस्तूर के खिलाफ हैं ऐसे जजमेंट दिये हैं और इसलिये "इस्टेट" की डिफनिशन को जरा वसी करना पड़ा है ग्राँर रैयतवारी की जमीन को "इस्टेट" की डिफनिशन में लाना पड़ा है। इसके ग्रलाचा नाइंथ गेड्यल में कुछ काननों को शामिल भिया है ताकि ग्रदालत में उन्हें क्वेश्चन न किया जाय, श्रदालत में उन पर कोई कार्यवाही न हो--इस तरह से उनको एक संरक्षण दिया है। अगर देखा जाय तो जमीन सुधार के कितने कानुन लेजिसस्ले-चर से पास हए हैं--यहां जो बैठे हैं उन सभी को इसका तजबी होगा--उनसे कोई जमीन तकसीम करने के लिये नहीं मिली। जमीनदारों के पास जो जमीन है वह कानन बनने से पहले ही छिप जाती है। महाराष्ट में सीलिंग का कानुन हन्ना, हैदराबाद में १६५५ में वह हुया, लेकिन जिनके पास जमीन नहीं है ऐसे मजदूरों को या छोटे किसानों को जमीन तकसीम होने का कोई मौका अभी तक नहीं आया है। इसलिये इस मसविदे की, यह जो दस्तुर की तरमीम करने का मसविदा है उसकी मखालिफत क्यों की जाय यह मैं नहीं समझता।

याज तक जितने नेंसी ऐक्ट पास हुए हैं उनकी वजह से कितने लगानदारों की, भजदूरों को जमीन मिली है यह हुकूमत अपनी जानिज से जाहिर करे। हुआ यह हैं कि भजदूरों को, लगानदारों को जमीन से हक छोड़ना पड़ा है, उनको जमीन को छोड़ कर भजदूरी करनी पड़ी है, मालिकों ने उनको निकाल दिया है। हैदराबाद में, हैदराबाद असेम्बली में जब यह कानून बनाया गया था तब मैंने कहा था कि इससे फायदा नहीं होगा। हम कानुनसाज लोग जो बैठे हैं वह इतने होशियार हैं कि

[श्री उद्धवराव साहेबराव] किसी न किसी कान्न में कोई न कोई ल्पहोल रख ही देते हैं, उलका प्रिएम्बिल बहत ग्रच्छा है, जमीन तकसीम करने का बहुत बड़ा खुयाल है, शेशल जस्टिस देने को उसमें काफी लिखा गया है लेकिन सिर्फ सरेंडर की एक दफा रखी गई है जिसकी वजह से उस कानत का खात्मा हो गया है। सिफं एक दफा रखी गई कि एक जैनविन किसान जो ध्रयनी खुदभाश्त भरना चाहे उसको जमीन लोने की इजाजत दे देंते हैं तो उसका इम्पलीकेश न ऐसा है कि जितने एकड में चाहे उतने में वह कर सकता है। तो उन लगानदारों को वहां से हटा दिवा गया। गुरवत की वजह से अगर वे लगान नहीं दे सके तो भी वे ग्रंपने हक से इटाये गये। ये तीन सेक्शन्स सिर्फ थे ग्रीर उन सेक्शन पर करीव फरीब ६० फी सदी टेनेन्सी एक्ट नाकामयाब हए। फिर सीलिंग की बात है। हुकुमत के पास पूरे स्टट्स के माल्मात. होंगे। जहां तक मझे महाराष्ट्र के और हैदराबाद की मालुमात हैं, जाती तार पर में यह कह सकता है कि म, १० हजार एफाथ स्टेट में अगर तकसीम के लिये मिले तो मिले और उस पर भी एक हिच है कीन सी जमीन होंगी जो सीलिंग के लिये ली जायेंगी, यानी मालिक जमीन जो अच्छी रखनी चाहिये उसे छोड कर जो बंजर जमीन होगी, जो काबिले भारत न होगी वह सीलिंग में आएगी। ो लेने वाला क्या उससे दौलतमंद होगा। तो यह हाल है हमारे पूरे टैनेन्सी केलेजिसलेशन का। इसके बावजद सिर्फ एक बात में इसमें अच्छी पाया हूं वह यह कि झगड़ों में इतने आ गए कि मामुलदार से, तहसीलदार से लेफर. हाई होर्ट तक सुप्रीम कोर्ट तफ कि वे बेचारे जमीनदार व लगानदार झगडें। लगानदार जिनको खाने को रोटी नहीं मिलती, वे कहां से वकील करेंगे, कहां ब्रदालत का खर्चा करेंगे ब्रांर फिर ब्राखिर में आकर वे कहते हैं कि साहब अपनी जमीन वापस ले लीजिये, मझे अपने आराम से जीने दीजिये। यह लिटीगेशन बंद करने के लिये कि जिससे अदालतों में कानून नहीं जाना चाहिये इसी नुक्तेनजार से मैं इस मसादे कानून की ताईद करता हं, मैं इस को सपोर्ट करता है। वरना यह बहत बड़ा कातिकारी बिल है ऐसा मैं नहीं मानता। हकमत की जानिव से तमाम किसानों के लिये एक बहुत ही रिवोल्युशनरी काम यह उठाया जा रहा है यह भी मेरी राय नहीं श्रीर इसीलिये इस बिल के अन्दर 'इस्टेट' की डेफिनिशन में टेन्योर यानी रियायती जमीन जिस पर लैन्ड रेबेन्य दी जाती हैं ऐसी जमीन लाने से ही इतना हंगामा भचाने की जरूरत है ऐसा में नहीं समझता। ग्रगर ग्राप यह देखें, जो मैं देख रहा हं कि पहले जमाने में या अब भी जो कहा गया बहुत से लोगों ने कहा, कि किसान इसको पसंद नहीं करेंगे, तो यह किस्मती है कि जो सही मानों में किसान है वह नहीं जानता हम देहली में, बम्बई में असेमबली में क्या करते हैं। वह खद, अपनी रोटी कमाने में मशगल है, उसे नहीं मालम हम क्या कर रहे हैं। यह किसान जो एक एकड दो एकड़ या जिनकी होस्डिंग बहुत कम है, ऐसे किसानों का अभी सियासत से कोई ताल्लुक नहीं आया है। वह सिर्फ वोट देता है। इससे यह न मानिये वह हक् मतों कर सकता है। वोट देने का वह तरीका मैं जानता हं। तीन इलेक्शन्स का अपने को अनुभव है कि गांवों के जो मुखिया ही हैं, जिनकी चलती है, वहीं लोग ज्यादातर श्रापके लिये मोबिलाइज करते हैं। जो बेचारा किसान है, जिनके हक्मत के पास स्टेटिसटिक्स हैं, जिनको एक एकड कम जमीन आती है, ऐसे करीब करीब ४२ परसेन्ट फोमिलिज हैं । उन के हाथ में कितनी जमीन है ? शायद एक फीसदी जमीन उनके हाथ में होगी। इस तरह से

ग्रगर पुरा ग्राप देखें तो ५० एकड तक जो लोग हैं, २० ग्रीर४० एकड़ तकको जिनकी बारणा है ऐसे, चार फी सदी हैं उनके हाथों में जमीन आती हैं २० फी सदे। १०० एकड़ से ज्यादा जमीदार सिर्फ ०.२ परसन्ट हैं लेकिन जमीन उनके हाथों में ६ फी सदी आती है। यह ४२ टका जो जमींदार हैं, जो बेचारे किसान हैं, जिनकी काश्त में १ फीसदी जमीन है ये लोग क्या इस विल की मुखालिफत करने वाले हैं ? यह ४२ जिनकी कि एक एकड के अन्दर जमीन है उनके सामने अगर यह बिल रखा जाय और कहा जाय कि हम यह सीलिंग इससे भी कर दें और तुम्हारे लिये जिंदा रहने के लिये जितने एकड़ की जरूरत है वह तमको दी जायगी, तो मैं नहीं समझता इस कांस्टीट्युशन के १७वें अभेडिंग बिल के वे कोई मखालिफत करेंगे। इसमें इतनी बात जरूर है कि एक चीज जो इसमें कहा जाता है कि कलेक्टिल फार्मिग या कोग्राप-रेटिव फार्मिंग की तरह जायेंगे या यह तो लैन्ड रिफार्म्स ऐक्ट की वजह से एक वेचैनी है ग्राज किसानों में। कीन से किसानों में ? दो तरह के किसानों में बेवैनी है। एक तो जो टेनेन्ट्स हैं जिनको यह पता नहीं कि मालिक होने वाले हैं या निकाल दिये जाने वाले हैं, क्योंकि मालिक होने के प्रोसीडिंग्ज दस साल हो गये अभी जारी है। वह बेचारा न उसमें काश्त करता है न कुछ करता है। उसको अगर आप यह कह दें कि १ अप्रैल, १६६४ को आप मालिक हो चुके हैं, यही श्रापकी टाइट्ल दे चुके हैं तो जरूर ज्यादा काश्त क रेगा । यह टेनेन्सी की वजह से लगान-दारों में बेबैनी जरूर है कि आया हम मालिक हैं या ग्रभी भी मालिक की मरजी पर हैं। इसकी वजह से प्रोडकशन पर बड़ा ग्रसर पड़ा है। जो ऊपर के मालिक लोग हैं, जो सीलिंग्ज पर चले जाते हैं---ग्रौर मैं यह कहता हूं हमारे महाराष्ट्र का जो सीलिंग एक्ट बना है, में अपने गांव का तजवी दंगा, जो महाराष्ट्र में है, वहां १,४००

लोग रहते हैं, ३००० एकड जमीन है सिर्फ ५० लोगों के हाथमें में ग्रीर १००० एकड यानी वन यहं (one-third) जमीन सिफं तीन, चार फीमलिज में है लेकिन सीलिंग बिल में वे नहीं आते। उनकी एक एकड़ जमीन इस सीलिंग बिल से नहीं जायगी क्योंकि उन्होंने भाईयों में उसको तकसीम किया, बेटों को तकसीम किया, वहिन को दे दिया, बेटी को दे दिया। खत्म हो गया आपका कयदा कानून । तो यह बेकायद जो चीजें हो रही हैं इसमें समाज भी ऐसा है कि उससे एड्जस्ट हो जाता है-उसके लुपहोल्स का इस्तैमाल करेंगे, वे बड़े अकलमंद होते हैं, पैसा होता है, नाफी घुमते हैं, बड़े बड़े वकीलों के पास जाते हैं। ग्रीर ये लोग बेचैन क्यों है--जमीन जायेगी या रहेगी? ग्रीर मुझे यह तजुर्बा है कि जिन देशमुखों के पास, पटेलों के पास जमीन बाज १०० और २०० एकड़ रह कर भी वे अपनी फिमली के अखराजात बर्दाश्त नहीं कर सकते, वे और चीजों में लगे हुए थे जिनकी जमीनें आज साहकारों के पास गई हुई हैं--यह भी मैंने देखा। सिर्फ जमीन ज्यादा रखने से ग्रादमी दौलतमंद नहीं हो सकता। जमीन पर मिहनत करने की जिद होनी चाहिये तभी वह उसमें ज्यादा फायदा कर सकता है और अगर आप देखें तो महाराष्ट्र में कोल्हापुर डिसड़िक्ट ऐसी है जो एक एकड़ पर ६०० रुपये की आभदनी निकालता है लेकिन भरठाबाड़ा और विदर्भ में ग्राकर देखें जहां होलिंडग ज्यादा है वहां एक एकड़ पर १०० रुपये ग्रामदनी निकालने की ग्राज रिवाज है क्योंकि इसमें मेनेजमट करने का सवाल ग्राता है। ग्रगर मनेजरशिप खेती का तसव्बर हम मान लें तो भी उसकी कुछ न कुछ मर्यादा है, लिमिटेशन है। तो अगर हमारे सामने यह सवाल है कि किसान कुछ डिसटब्डें है तो मैं यह कहता हं, टेनेन्ट डिस्टव्डं है और उसमें भी मजदूरों का हाल पूछिए ही नहीं, उनके लिये रोजी मिलना या

[श्री उद्ववराव साहेबराव]

न भिलना यह वरसात पर मनहसिर है। खेती बिके तो रोजी भिले, खेती न बिके तो किसान और मजदूर दोनों खुदा पर भरोसा रख कर बैठा रहे। उनको पन्द्रह साल में सिवाय छ।टी मोटी चीजें देने के हम उसको. . समय की घंटी.... एक दो मिनट ख्रीर चाहिए। तो उसके लिए यह जरूरी है कि यह जो तरमीम हुई है इसमें प्रोडक्शन के लिहाज से कोई हिच (Hitch) है, ऐसा मैं नहीं मानता। हिच है तो दूसरी तरफ स हैं- लगान दारों की तरफ से है। मालिकों के लिये हम कहते हैं कि ग्राप ग्रगर जमीन पर वाकई रहना चाहते हैं, ग्रगर पैदावार बढ़ाना चाहते हैं तो चलिए सब फैमिलीज मिलकर अगर रात दिन मेहनत करने के लिये तैयार है तो उसमें हम किसी को भी जमीन देने के लिये तैयार हैं। लेकिन जमीन तो नाम पर रखी जाती है.कारोबार ग्रहमदाबाद में चलता है, कारोबार बम्बई में चलता है. कारोबार देहली में चलता है ग्रांर जमीन हमारी पट्टे पर रखी जाती है किसी देहात में मैं यह एन्टी नेशनल समझता हूं क्योंकि इससे प्रोडक्शन गिर जाता है। दूसरे, यह सवाल इसमें ग्रा जाता कि यह छोटे छोटे टकड़े होने के बाद, मैंकेनाइजेशन कैंस किया जायगा। तो यह दो तरीके से हो सकता हैं कि ग्रगर मैकेनाइजेशन से खेती करना है, कैमिकल्स ग्रगर इस्तेमाल करना है तो ग्रापके बड़े फार्म्स होने चाहिये, ग्राँर बडे फार्म्स के माने यह हैं कि छोटे किसान को निकाल कर दूसरे लोगों के हाथ में जमीन देना और उनसे कहना कि ग्राप मजदूर हो जायं। यह तो इनजसटिस होगा, सोशल इनजसटिस । हमारे कांस्टीटयुष्णन में डाइरेकिटव्ह प्रिन्सिपल हैं कि सोमल, इकानामिक एन्ड पोलीटिकल जसटिस होगा, यह हमारे दस्तूर में नहीं है लेकिन अगर दस्तूर का यह प्रिएम्बल, उसका इन्टेन्शन हमको हासिल करना है तो ग्राटिकल ३१ (ए) तो क्या ग्रागे २० मरतवे भी तरमीन करनी पड़े तो करेंगे। यह डिसरे- स्वेक्ट टु कान्स्टीट्यूशन है ऐसा मैं नहीं मानता क्योंकि कांस्टीट्यूशन हमारे समाज के मकाद के लिये बनाया गया है, समाज को तरक्की पर लाने के लिये कांस्टीट्यूशन बनाया है और जब कोई आर्टिकल हमारे आड़े या जाता है तो जिस सुप्रीम वाडी ने कांस्टीट्यूशन बनाया है वही अगर तरमीम करे तो मैं कोई बुरी बात नहीं समझता हं।

तीसरी चीज कह कर मैं खत्म कर दंगा। सही मानों में जो किसान है वे ग्रभी संगठित नहीं हैं. वे किसी न किसी बहाने सं समाज, जाति, जमात, पुज्य नेता मानने के तरीके, यह जो उनकी बैंकवर्डनेस है उसकी वजह से वे ब्राज बोटिंग पाते हैं। खुशकिशमत हैं ग्राज मजदूर, इन्डस्ट्यिल मजदूर, जो कि तजीम में या गया है। वह अपने मफाद के लिये झगडता है लेकिन किसान को अपने मफाद के लिये झगड़ने का ग्रभी कोई तरीका सामने नहीं है। ग्रसल चीज, इस दस्तुर से या तरमीम से हम इसी हद तक मतविक हैं और उसका स्वागत करते हैं कि इस सीलिंग विल से दस हजार एकड़ सही, एक हजार एकड सही, जिस किसी प्रान्त में मिलने वाला है उसको हिफाजत मिले ग्रीर जो ग्रदालतों में लिटीगेशन की वजह से वीकर संक्शन के लोगों को खास करके बहुत बड़ा नक्सान होता है, उससे प्रोटेक्शन मिले। लेकिन किसान के बारे में बाहर जो यह कहा जाता है कि उनकी ग्राधा एकड जमीन भी कल्टिवेटिड फार्मिंग या कोग्रापरेटिव फार्मिंग में ले ली जायेगी. यह बात गलत है। यह तो मिल्कियत की भावना है उसको मैं रिएक्शनरी भावना मानता हं, मैं इसको प्रगति के लिए आगे ग्रानेवाली भावना मानता हुं ग्रीर इसी वजह से किसान खेती में तरक्की नहीं कर सकता है । लेकिन उसी किसान का बेटा. उसी किसान का भाई जब ग्रहमदाबाद या वम्बई मिल में या जाता है तो उसकी पूरी तरह से तरक्की हो जाती है, उसके सोचने

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का ढंग बदल जाता है ग्रीर तमाम चीजों की सहलियत उसको मिल जाती है। यही वजह है किसान ग्रीर मजदूर नीकरी की तरफ बहत ज्यादा कोशिश करते हैं क्लाके होना पसन्द करते हैं ग्रोर टीचर होना पसन्द करते हैं। ग्रगर उससे यह कहा जाय कि तुम ५० एकड जमीन की मिल्कियत को रखो और खेती पर रहो तो उसको उस जमान का जरूरत नहीं है क्योंकि उस जमीन से उसकी कोई अश्योर्ड इन्कम नहीं होती है और न उसकी चीजों के लिए कोई सही मार्केट है। तमाम पार्टीज मिलकर चलें ग्रौर उनके हक के लिए झगडे क्योंकि जो किसान मेहनत करता है उसको मुद्रावजा नहीं मिलता है, उसको कम्पेनसंगत नहीं मिलता है। वह जो इन्वेस्ट-मेंट करता है उसका रिटर्न नहीं मिलता है। जब कूदरत उसके खिलाफ चली जाती है तो उस किसान की फिमली बिल्कुल बरवाद हो जाती है और स्टेट उसकी सहायता नहीं करता है। हर स्टेट में इस तरह से उसका एक्स-लाइटेशनहोता रहता है। जब किसान घर से अनाज या खेती से बन्डी निकालकर मार्केट मैं जाता है उस बक्त से उसका एक्सप्लाइटेशन होता है। सरकार ने जो टैक्स लगाये हैं उसकी वजह से उसका बर्डन बढ़ा है। किसान के लिये कोई एश्योर्ड माकेट नहीं है। किसानों की जो लट की जाती है उसको बंद किया जाना चाहिये, तो मुझे उम्मीद है ग्रीर यकीन हैं कि किसान इस मल्क में ज्यादा अनाज पैदा कर सकेगा। जमीन की मिल्कियत किस की हो, इसको मैं दोयम मानता है, इसकी मैं अहमियत नहीं देता हं। यगर इण्डस्ट्यिलस्ट्स की तरह उसकी चीजों वे लिये माकेट का बन्दोबस्त हो जाय केपिटल श्रीर दूसरी चीजें उसे मिल जायं तो यकीनन हमारे देश का किसान भी जल्दी तरक्की कर सकता है।

SHRI PATIL PUTTAPPA (Mysore): Madam Deputy Chairman, I rise to support this Bill which seeks to proteet the various State land reform laws being invalidated by courts. This provision ought to have been embedded in the Constitution when it was adopted as a written guarantee that the actual tiller of the soil shall have a clear, complete and undisputed title-to that land. The poor, forlorn peasant ought to have secured this guarantee at the dawn of independence itself. We waxed eloquent and lavished praises on the poor peasant as the sheetanchor of our economy and the backbone of our country. But we have yet to realise that unless his lot is improved the lot of India is not going to improve. All of us are unanimous in this that for the advancement of the country agricultural production must be stepped up. In a question like the increased agricultural production the peasant appears before us as the prime factor. Unless he is properly motivated there cannot be any real progress in the field of agriculture. The agriculturist has been lacking the incentive to work net because he is unwilling to lend his hand in the field of agriculture but he has to share the fruits of his labour inequitously, the lion's share often going to the landlord. Fixity of tenure is the only permanent remedy to the ills of Indian agriculture. It is everybody's knowledge that even these small mercies shown to our peasantry through our various land reform measures have been denied to the poor rultivator for he cannot, like these rich landlords, pursue the issue to its culmination in all the courts of the land. He is being tossed about from pillar to post without any hopes of remedy. The lengthy, dilatory legal Drocess has wearied him and he is today a thoroughly worn-out man. Vested interests have stood in the way blocking his yearning for a piece of land and technical shibboleths have shattered his hopes for an honoured existence. This Bill has been introduced with the best of motives to remove all technical obstructions in the way of agrarian reforms which aim at

> providing a minimum acreage of land to every tiller. Naturally, for this, the

[Shri Patil Puttappa.] excess land possessed by some others has to be taken away. The Bill simply seeks to facilitate and expedite this process. To quote a dispatch in "The Times of India' of today, loose terminology, dilatory procedure and vested interests have combined to defeat the legislation and even prejudice the interests of the tenants. With the adoption of this Bill, all these anomalies would be removed and the interests of the tenants would be adequately safeguarded. If this amendment had not been brought forward, it would have meant the denial of all guarantees adumbrated in the Constitution and the poor cultivator would have been a victim of the worst sort of exploitation. In a socialistic society he would still have been a serf working for his idle and absentee landlord. Ownership of land by a few to the detriment of the many is not a desirable thing. Henry George, the celebrated socialist, who lived a hundred years ago in the United States went to the extent of calling such ownership as a continuous theft. If the existing social and economic injustices and inequalities are to continue, as explosive situation would develop in the country. Ownership of property shall have to be regulated and it must be subjected to social control.

Some critics of this Bill have made fantastic claims on the sacrosanct nature of private property. If property, whether in real estate or in something else, is allowed to accumulate beyond a certain limit, it will bring in its wake inequality, closing all avenues to equal opportunities for equal growth.

SHRI LOKANATH MISRA: But your socialistic pattern of society will distribute poverty.

SHRI PATIL PUTTAPPA: We are not distributing poverty, we have left it to you. Some even have gone to the extent (.interruptions) of characterising this Bill which is not so revolutionary as to deprive the

lord, the Shylock, of his pound or flesh, as an expropriatory measure. If this measure was really expropriatory as they have made it out, the sky would not fall and the ends of justice would be met to some extent. My pity is that the Bill is not an ex-propitiatory measure. The landlords have bled the peasants white and they have already taken more than their due share. It is indeed a great travesty of truth that instead of compensating the poor cultivator, the landlords are complaining about their compensation. Among the critics of this Bill there are persons who have called it an immoral measure. It ill lies in their mouths to talk about morality on this issue. It is strange that people who have expropriated, exploited and exasperated . . .

(Seventeenth

Amendment) Bill, 1964

SHRI LOKANATH MISRA: Has anybody more than the Congress . . "

SHRI PATIL PUTTAPPA: The poor cultivator is harassed in the name of morality. Indeed, it would be immoral for the House .

SHRI LOKANATH MISRA: everything is immoral, how can you think of morality?

SHRI PATIL PUTTAPPA: It would be indeed immoral for this House and for this Government if the injustices perpetrated by the landed Nawabs aie not removed and suitable redress offered to the victims of their exploitation.

SHRI N. M. ANWAR (Madras): What does he mean by Nawabs? There are so many

SHRI PATIL PUTTAPPA: Call them by the name of zamindars, we do not mind. This measure does not seek to destroy the right of the *ryotwari* system or peasant proprietorship. Instead, it seeks to restore the peasant proprietor to his original position.

Rather than weakening his proprietory rights, this measure seeks to strengthen it. I do not know whether

ever our peasants had their golden day, but I am certain that with the adoption of this measure, they will surely, as sure as sunrise itself, see their golden day. This Bill in a large measure is a humble tribute to the poor cultivator who, after years of toil, is at last going to be assured of his rightful place.

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Madam, there are some people who are like dead fossil. There are many of them here who want to cling to their shells; they do not want a change. They want iie status quo to be maintained.

SHRI LOKANATH MISRA: We do not want a change for the worse.

SHRI PATIL PUTTAPPA: They are like debris worth being dumped into the dustbin of history. Great changes are coming over us and we must adjust and address ourselves to the tasks ahead.

SHRI LOKANATH MISRA: But are you sure you are not worth being thrown into the dustbin of history?

SHRI PATIL PUTTAPPA: We have addressed ourselves to the tasks that relate to social and economic equality. Honesty, truth and fairplay demand that we should, by the adoption of this measure, build a society of equal opportunity for all.

SHRI LOKANATH MISRA: "^.

STTT" instead of MfTC*»Nr «CTJ". That is their motto now.

SHRI PATIL PUTTAPPA: There is already too much delay. But better late than never. With wisdom as our guide let us march forward with this measure.

SHRI K. V. RAGHUNATHA REDDY (Andhra Pradesh): Madam Deputy Chairman, this Constitution (Amendment) Bill that is before us is mainly meant to remedy the juristic crisis that has been created by the decisions of the Supreme Court regarding the

interpretation of article 31(a). Several Acts passed by the various State Legislatures in relation to economic changes have been struck down by the Supreme Court. For the purpose of remedying this situation the Bill has been placed before us for the approval of the House according to the requirements of the Constitution.

Madam Deputy Chairman, we have largely accepted democratic socialism. Democratic socialism, as I understand it, means change by consent though it may imply difference as to means but it implies agreement as to ends. In other words, we want to achieve social change for the purpose of developing a socialist society through peaceful, constitutional, parliamentary methods. In such a context there is absolutely no other alternative except to come forward before this House with a Constitution (Amendment) Bill in order to change the law so as to make it suitable for the purpose of social change.

It is said, Madam, that tradition, precedents and sometimes personal prejudices of Judges make them give • judgements which may not necessarily be in conformity with the spirit of the Constitution or the spirit of the law. But having accepted a judicial review of the legislation, we will have to abide by the decisions of the court, and having accepted that position, the only way, again, is to remedy the situation by amending the Constitution.

Madam, those who opposed this measure have no doubt advanced arguments that fundamental rights are getting affected, and under the Constitution rights guaranteed should not be easily meddled with. This is one, old, argument that can be advanced by any party, or any politician or leader who believes in the static charater of law and the fundamental rights that are guaranteed under the Constitution. To these hon. Members I would only say that the Constitution contains not only the fundamental rights but also the Directive Princi-

[Shri K. V. Raghunatha Reddy.] pies. No doubt the Directive Principles are only directive; still, believe me, Madam, they are not meant to be consigned to the National Archives of India so that they may be of historical interest for research scholars to make research and not for the purpose of implementation either by Parliament or by the Government. I believe, Madam, they are meant to be implemented to the extent they can be implemented in conformity with the

SHRI LOKANATH MISRA: If I may interrupt for a minute, the framers of the Constitution definitely thought that within the scope of the fundamental rights, these directives could be implemented.

social change and economic reforms which

are desired in this country.

SHRI K. V. RAGHUNATHA REDDY: In the context of social changes, it is a declared policy of Parliament and the Government, in conformity with the Directive Principles of the Constitution, that if a law stands in the way of progress, the Constitution itself has to be amended because the law is for man and not man for the law. If the law has to serve the ethical purpose, serve the ends of man, ther/the law is subordinate to the needs of man. And if the law comes into conflict with the needs of man, it is bound to be amended; otherwise it becomes retrograde.

SHRI LOKANATH MISRA: Not liquidating man himself.

PROF. M. B. LAL (Uttar Pradesh): Liquidation of property is not liquidation of man.

SHRI K. V. RAGHUNATHA REDDY; Madam, those who talk very high about Parliamentary democracy are themselves inclined to come in conflict with the views of Parliament in matters of progress. Prof. R. H. Tawney has aptly stated in one of his lectures on "Equality": —

"The lever which lifted political and religious boulders will snap

when used to move economic mountains and government by pursuation finds its charms begin to fade, when the fate of the persuaded is, not temporary eclipse, but permanent abdication. As the strain of the conflict increases, the mask will slip, to reveal, behind the decorous manoeuvre of Parliamentary dualists, unreconciled classes locked in naked opposition. Either democracy will drop punctilio and show its teeth; or it will avoid defeat by declining battle or its claws will be clipped by constitutional changes."

We have chosen Constitutional methods to clip its claws so that the law may be adjusted in such a way that social revolution is possible.

Madam Deputy Chairman, when we read the Constitution one has to recognise the fact that the fundamental rights, though they are not meant to be preserved, they certainly represent the static concept of law, whereas the Directive Principles of the Constitution represent the dynamic aspect of law. When there is conflict between dynamism and statism we certainly choose dynamism in place of statism. And in this context wherein these enactments have been enacted by the State Legislatures and since some clause or the other has been found inconsistent with some of the fundamental rights guaranteed under the Constitution, under article 13 of the Constitution if the law is inconsistent with any of the fundamental rights guaranteed, that law goes. That means that law becomes unconstitutional. In order to avoid this contingency created by the interpretation, perhaps not contemplated by the Constitution-makers, when the Supreme Court has come forward with a decision, there is no other alternative for Parliament except to amend the Constitution if we really believe in Parliamentary democracy as the means of achieving socialism. If we do not allow this social change to be visualised in Parliamentary democracy, I am certain the people will take recourse to other means if we do not act in

Madam Deputy Chairman, on this occasion I beg leave of this House to quote our revered leader, Pt. Jawa-harlal Nehru, from one of his speeches when he moved the First (Amendment) Bill in 1951 on May the 16. He said:

"The Directive Principles of State policy represent a dynamic approach towards a certain objective. The fundamental rights represent something static; their object is to preserve certain rights which already exist

. .

"Both again are right. But sometimes it might so happen that the dynamic movement and the static concept do not quite fit in with each other. A dynamic movement towards a certain objective necessarily mean certain changes; that is the essence of the movement; certain existing relationships are altered, varied or affected. In fact it is meant to affect those settled relationships and yet, if you come back to the Fundamental Bights, they are meant to preserve, though not always directly, certain settled relationships. There is a certain conflict between the two approaches, but. I am sure it is not an inherent one. However, there is some difficulty and naturally. when the courts of the land have to consider these matters, they have to lay stress more on the Fundamental than on the Directive Principles of State Policy. The result is that the whole purpose behind the Constitution, which was meant to be a dynamic Constitution leading to a certain goal step by step, is hampered and hindered by the static element which has been emphasised a little more than the dynamic element, and we have to find a way out of the difficulty."

And the wav even now, I think, lies In an amendment to the Constitution. I welcome this amendment and strongly support it.

SHRI T. V. ANANDAN (Madras): Madam Deputy Chairman. I thank you for having given me this opportunity to speak on this subject, and this is 327 BSD—6

my first occasion. This is a subject where the question of the life and death of crores and crores of our people is involved and so I appeal to the hon. Members of this House through you, Madam, to dispassionately view this fundamental subject.

Ours is a country which is predominantly agricultural. It is an inheritance of ours from days of old, from the Mauryan dynasty, I mean from Chandra Gupta Maurya, from which day history has been written, and from that we find that our country has been progressing gradually in agriculture. Even if we take the statistics, they prove that eighty per cent of our countrymen depend upon agriculture and it is only about twenty per cent that live in towns and are employed in industrial and other establishments. Therefore, on this subject we have to think very carefully as representatives of the States. Although we may be called the . Council of States, we have also the name, the House of Elders, and we as elders should deal with this subject in a very very unbiased manner.

Here is a subject which has been under consideration from the days we were subjected to foreign rule and foreign domination. After we got independence of our country and freedom from foreign domination we have been preaching throughout the country, day in and day out, to the people of our country, that we will very soon bring about land reform, that we will abolish the zamindari system, that the States will be liquidated. That was the propaganda, and the force behind the speeches of our great leader, the illustrious son of India. whom we do not find here today. And the Father of the Nation also did speak. Bardoloi Sardar, who is not here. also expressed it at several meetings. are today a free and independent country, and already we have done our best and have abolished the zamindari system, and the former States. And we were rrow confronted with this

[Shri T. V. Anandan.] other difficulty where we could not prove worthy of our own statement; after seventeen years of experience we have only now come to realise that our Constitution has to be amended to an extent in this regard. I And'now we, the makers of the law, think abundantly in evidence in this country. very necessary at this juncture. on our northern border, yet we tolerate change in the provisions our people here to say that it is not Constitution. this House, and that is the liberal are interested in—are not deprived today. Therefore I say politically we are free

Constitution

Next comes social justice. How can social justice be enforced in this country. be meted out to those who are economically down-trodden? The first thing the Parliament and the Government of the day thought was that unless there was economic justice there cannot be social justice. And we have now found that there should be an amendment of the Constitution in Article 31-A. If we read Article 31, it clearly says:

"No person shall be deprived of his property save by authority of law."

Now, law is made by the supreme body, by Parliament, the governing body of the country, in which ample faith and confidence is reposed by the people of the country. We are a supreme body and we can do things good; we are the people who have adopted this Constitution for our own governance, and we have the right to amend it when we find that some articles of the Constitution in their present form are not conducive to benefit the vast majority

of the people. As I said, there is the provision in the Constitution:

"No person shall be deprived of his property save by authority of law.

submit to you, Madam, that here you that there should be an amendment in that permit *me to read the Preamble of our article and therefore an amendment to Constitution where it says, "JUSTICE, Article 31-A is introduced, and we ought Social, economic and political;". This is to carry it through, and in this there cannot the most important part of the Preamble, be any difference of opinion when crores of and as far as one portion of it is people's destiny depends on the decision concerned, namely, political freedom, it is of this amendment, and the amendment is Even though the Chinese have attacked us amendment does not aim at any drastic The amendment seeks that aggression, and such are the repret those who are doing personal cultivation sentatives whom we also permit to sit in it is not the absentee landlords that we democracy in which we are carrying on their right without giving them adequate compensation; compensation at market rates is guaranteed to them. It is only those who do not care for the land they possess that will be roped in here. They get employed somewhere in the cities and they take no personal interest in the land. They are the absentee landlords and they cannot be our worry. As a matter of fact, there are some States which have enacted laws to affect the absentee landlords. We are not at all worried about the absentee landlords because, as long as the absentee landlord is allowed to own the land, there w>U be no incentive for the tiller of that land; the will never care to exert himself to produce more. And in the matter of providing incentives I can quote an instance of the public sector where an incentive bonus has been introduced very recently, and since then every worker works very sincerely and loyally exerts himself, not beyond his capacity, at least to an extent he exerts himself and earns the incentive bonus. The incentive for bonus is in the minds of the workers. So also here, the tillers of the if they are made the owners of soil, the lands they cultivate, there will be an

improvement brought about in the entire agricultural set-up of our country. We are spending crores and erorts of rupees on agriculture, and yet we see we are not reaching the production target. And what is it due to? It is because the crores and crores of rupees that we allocate do not go to induce the tiller of the soil. And as long as this intermediary, the absentee lanlord, is there, it does not go to improve matters, and so we, the custodians of the interests of the people, think that it is best that we bring in this amendment to amend Article 31-A, and we are doing this after an experience of seventeen years, feeling it a necessity. There is a saying: "The old order changeth yielding place to new" and in our life, every other day, we see a new thing coming up every day is an experience to us, and every hour is also an experience to us,—human beings, and after our experience all these years we rind that this amendment is essential and must be made. There is another instance. We heard last night the broadcast concerning the will of the great leader whom we were fortunate enough to have amongst us but whom, unfortunately we do not have today.

We see him not physically, but spiritually, for his spirit is hovering over this building. In his will he has desired that from an aeroplane his ashes should be scattered over the fields where the peasants of India toil. This reference to the peasants of India was made not now but in 1954. He said: Let my ashes go to the peasants who toil", not to those who waste, not to the absentee landlords but to those who toil. This shows that our great leader had always the interests of the agriculturists of those who want to honour our great leader we want to honour our great leaders we should pass this amending Bill now without any hitch or opposition. That is my request.

Further we can also argue that no man owns the land. Land is not the property of any individual. In the

Artha Sastra, during the Mauryan days, it was stated that the king owned the land, the earth, and no other wealth. Therefore, the earth, the land belongs to the king. In those days the kingdom belonged to the king, to the crown. But today we have inherited the crown, democracy has inherited the crown and socialist democracy is the inheritor of all that belonged to the king and automatically the ownership of the land comes to us, and therefore, the people of this country who are the owners have the right to say we must have land reforms in this manner, so that, it is beneficial to the crores and crores of our people. We are within our rights. We are not doing anything ultra vires of any law. Nobody can say that we are transgressing the Constitution. We are in no way transgressing it. We are within our Constitution! But one thing I find. The Opposition side, those of the Swatantra party, always takes objection to whatever the Congress party does. But the founder of the Swatantra party Shri Rajagopalachari was once propagating, as I said before, that the tiller would very soon be the owner of the land, very soon after the attainment of independence. But the same leader today has started this party which finds fault with every thing that is done. At the same time they say that Communism should not prevail here, that Communism should be buried fathoms deep. How can you bury Communism fathoms deep unless you distribute the land among the tillers by evolution and not by revolution?

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Sum LOKANATH MISRA: And so you actually bring in Communism even before the Communists come here.

SHRI T. V. ANANDAN: We can do so only by a process of evolution and not by any revolution.

SHRI LOKANATH MISRA: In his maiden speech he brings in subjects which invite interruptions. How can I help it?

SHRI T. V. ANANDAN: Right, my friend. सूधर जायेगी तो मझे ऐसा शक होता है कि But my hon, friend must understand that if we want to do away with Communism, we must have another plan and that plan is to have an evolution and thus distribute the land when such property ownership will be done away with. We will be doing it gradually and by constitutional and statutory laws and rules, not by revolution. Saving that Communists should not be here and also preventing the growth of evolution is no good argument on the part of the Opposition parties. Of course, Opposition is necessary in a democracy, but the Opposition should be helpful and it is healthy criticism that we require. One should not see all things with a jaundiced eye. A man suffering from the disease of jaundice always sees things yellow and nothing else. Here also some who are in the Opposition, when we are trying to solve the problems, when this Government is gradually introducing reforms for the benefit of the people, to the mass of our people, should be more helpful. Therefore, Madam, I say that this amendment should be automatically and without any hitch or division be adopted. Thank you. Madam.

श्री के० सी० वधल (मध्य प्रदेश): माननीय उपसभापति महोदया, मैं इस बिल का समर्थन करने के लिये खड़ा हग्रा हं। मैंने धाज जितने वक्ताओं की स्पीच सनी है उससे मझे यह लगा कि जो छोटे किसान हैं, जिनकी जीत की जमीन बहुत कम है, उनकी इससे बहुत ज्यादा फायदा होने वाला है श्रीर चुंकि मैं भी एक किसान वर्ग से श्राता हं इसलिये मझ को उनके साथ तहानभति है, दर्द है ग्रीर मैं चाहता हूं कि यह बिल जरूर पास हो। लेकिन इसके साथ साथ, इसमें कुछ बातें ऐसी हैं जिनकी गहराई से समझने की आवश्यकता है।

यह जो। असेडमेंट आया है, अगर हम यह सोचें कि इससे किसानों की हालत

जिन प्राप्त जमीनों को हमें बटवारे में देना है वह जमीनें अगर लैन्डलैस लोगों को दी जायंगी तो। इकानामिक होलंडिंग होगी कि नहीं होगी। इसको मैं आज जहां तक सीवता हूं, तो मझे अपर्याप्त लगता है, वह नहीं हो सकेगी। अब ऐसी हालत में हमारा उद्देश्य सफल होगा कि नहीं होगा इसमें मझे कुछ शंका है।

दूसरो बात यह है कि यह बात सही है कि हम लोग उन लोगों को जो। लोग जोतते हैं उनको जमीन दें, लेकिन साथ ही साथ जो लोग जमीन जोतने के लिये तैयार हैं, केवल जमीन पाने से ही उसमें उत्पादन बढ जायेगा, ऐसी बस्त नहीं है । उसके लिये सेवक सपोटिंग बनने के लिये जिस चीज की आवश्यकता होती है उसमें सरकार की तरफ सं काफी सब्सीडाइज करना पडेगा, तभी यह सफल हो सकेगा, ऐसा मझे दीखता है। ग्रीर ग्रंत में यह को आपरेटिव फार्मिग की बोर हमकी ले जायगा ऐसा हमें दिखाई देता है और कोआपरेटिव फार्मिंग कोई खराव चीज है ऐशा मैं नहीं मानता हं। मैं मानता हं कि उत्तस देश की तरक्की होने वाली है। मौजदा हालत में जब कि एक दांचा विगड़ा हथा है उस वक्त यह साफ दीखता है कि कोआपरेटिवन ठीक से वर्क नहीं कर रही हैं, हम इस मामले में फैल होते जारहे हैं। तो धीरेधीरेहमको आशा करनी चाहिये कि जितना हम नही दिणा में कदम उठा रहे हैं उतना हम आगे चल कर इन सब मामलों में सफलता प्राप्त कर सकेंगे।

इस बाबा के नाथ मैं समजता है कि द्यामें या पीछे सभी दिवकतें हल हो आयंगी । यहां यह बात कही जाती है कि जो जोते उसकी जमीन, यह तो बिल्कुल सही बात है। मैं भी इस बात को मानता हूं। लेकिन अगर हम इसको आगे बढ़ायें तो हम यह कह सकते हैं कि जो जिस मकान में रहे उसका मकान हो, हम कह सकते हैं

जो मिल का काम करे उसकी मिल हो और हम यह कह सकते हैं कि जो मोटर की देखभाल करे, उसकी चलावें, वह उसका मालिक हो अगर इस दिशा की और हम कदम बढ़ा रहे हैं तो यह बिल स्वागत करने योग्य है और इसी मानी में मैं इस बिल का स्वागत करता है।

Shri **CHENGALVAOYAN** (Madras): Madam Deputy Chairman, I would like to support this Bill for various reasons, particularly because we of the Congress have inaugurated very early, even earlier than we started our struggle for political emancipation the campaign that land reforms must form an integral part of the entire scheme for the elevation of our country to the full stature of political and national manhood. In that gigantic movement of the land reforms policy, several States have undertaken stupendous legislation for land reforms but unfortunately. Madam Deputy Chairman, with reference to certain constitutional validity of those important land reform legislations there has been severe attack that certain legislative measures undertaken by the States were repugnant to the provisions of Article 13. In view of the judicial pronouncements of the constitutional incompetenc of the State legislation as violative of Article 13, it has become necessary in the very first instance to amend certain provisions of our Constitution. Madars Deputy Chairman, the whole culminating process of this judicial interpretation of the limitation of the State legislature with regard to initiative of land reforms legislation was that Article 13 gives an inhibition against the State legislature which will be violative of certain Fundamental Rights as embodied in Article 14 or Article 19 or Article 32. In the light of such a discussion, Madam Deputy Chairman, the Kerala Agrarian legislation spotlighted the limitation of the State legislative competency which WBotherwise to be valid but for certain prohibitions contained in our Constituton.

If we go through the judgement of the Supreme Court with regard to that legislation, the argument that was contented against that legislation was that it was violative of article 13, it was infiringing Article 14 and it was contravening Aritcle 19. There was a counterargument, Madam Deputy Chairman, on behalf of the State, that Article 31A would undoubtedly give protection against such violations but, Madam Deputy Chairman. Their Lordships of the Supreme Court tried very much to find out whether such a protection under Article 31A existed and they were upset with this limitation that the word "estate" in Article 31A had a meaning that was given to it by the Constitution. They had to find out that the same would have been the meaning given in the law in force and the law in force then within the meaning of Article 31A was the law of the legislature of a State passed in the year of Grace 1950, 1951. Several legislative measures, Madam Deputy Chairman, initiated by the respective State had carried the definition of "estate" and there was no possibility of extension of that meaning to some of the land tenures that were covered by the State legislatures. There were, I think, two respective State legislations which were immune even without this amendment of the Constitution and which had the protection under Article 31 A. The Bombay Land Revenue Code of 1879 had its meaning extended to all kinds of tenure and, therefore, even without this constitutional amendment that we are now proposing, that legislation could not be struck down as violative of Article 13 or Article 14 or outside the scope of Article 31A. There is another legislation, Madam Deputy Chairman namely, the Punjab security of the Land Tenure which also was considered by the Supreme Court and the Supreme Court was of the view that even under the existing provisions of Article 31A, the Punjab Security of Land Tenure would not be violative of Article 13. Therefore, Madam Chairman, Deputy

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are faced with this awkward situation, if I may say so, that while we consider the land legislation inaugurated by several States to be to Keeping and in consonance with the spirit of the march of the time, vet we find that the meaning that we could give to the word "estate" under Article 31A could not possibly cover tnose land tenures. That is Madam Deputy Chairman, the Government today has come forward witn a proposal to amend Article 31A. In this context, Madam Deputy Chairman, may I be permitted to state and answer certain criticism? The first criticism that is levelled against this Bill is that tinkering and tampering we are the Constitution every time and turn. May I most respectfully answer that criticism by saying that we are not tinkering or tampering with the Constitution. It is neither fun nor frolic on our part that we want to attempt to amend the Constitution just, if I may say so for fancy. We are faced with a situation; as one hon. Member has said, we are faced with a crisis—that while on the one hand we are to march forward and onward with a tremendous surfeit of land legislation, we with iudicial pronouncements that certain legislations could not take In the meaning of the word "estate". Therefore, Madam Deputy Chairman, when we come for the exercise of the amending power that Article confers upon this Parliament, we are obliged to amend Article 31A. The amending power, as all constitutional writers have been saving, should not be exercised for the purpose of uprooting the constitutional, provision itself. If we examine the amendment, the proposed amendment, we would find that it is not uprooting any Article at all. It is only grafting of a certain provision and, therefore Madam Deputy Chairman, the criticism that we are tinkering with the Constitution too is certainly not with any force. Moreoften Madam Deputy Chairman. over. provision for amendment of the Constitution is a plenary exercise of the

parliamentary power and whenever certain judicial pronouncements are made and we want to amend the Constitution, the Constitution lends itself such an amendment There is the secon'l criticism. Madam Chairman, that this Bill is stultifying the decision of the Supreme have the greatest respect for the courts of our country. They are the guardians and interpreters of our Constitution. They are the upholders of the rule of law but may I with all respect and reverence point Madam Deputy Chairman, that we are not stultifying the decision of the Supreme Court? The Supreme Court has pointed out the defect in the Constitution and what we are attempting to do is not to stultify the decision of the Supreme Court but we are only rectifying the defects pointed out by the Supreme Court. May I most respectfully submit that we are making obedience to the Supreme Court and the Supreme Court, in one of the important cases that came up before it has said this: The argument was that the legislation attempted by a particular State was a fraud upon the Constitution and the most eminent Judge, the Chief Justice of Supreme Court as he then was, Mr. Patanjali Sastri, said in the most emphatic and classical terms that if ever a constitutional law was declared to be constitutionally invalid, it was the function, nay the duty, of the Parliament to bring it in line with the Constitution. That is the power, that is the duty and that is the function of the Parliament and, therefore, Madam Deputy Chairman, the criticism that we are stultifying the decision of the Supreme Court with regard to the scope and ambit of Article 31A is certainly not fair and certainly not correct. There is the third criticism, Madam Deputy Chairman, that we are undermining the Fundamental Bights guaranteed in the Constitution. May I most respectfully bring to the kind notice of those critics that Article 13 implies an inhibition against State legislation. not against Parliamentary legislation? Article 13 starts with the most signi-

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ficant works that no State can pass a law which will be violative of the provisions of that particular chapter. It is riot, cannot and should not be an inhibition against parliamentary legist lation. Secondly, Madam Deputy Chairman.....

SHRI M. RUTHNASWAMY (Madras): Does not the word "State" in the Constitution mean Government, Parliament or any Legislature, not merely a State legislature?

SHRI T. CHENGALVAROYAN: I am much obliged to my esteemed Pro-! fesser but in the interpretation that has been given to Article 13 by the decisions of our courts in many places, it is only an inhibition against State legislatures because Article 13 read with + he Schedule and the list enumerated in the Schedule goes to point out one significant fact that it is an inhibition against the State Therefore, Madam Deputy legislature. Chairman, my most respectful answer to that criticism is that we are not undermining the. Fundamental Rights. Moreover, if we just examine the provisions of the Constitution, Article 13 is a protection and guarantee for the in-; fallibility of the Fundamental Rights. But if we just examine Article 31 it gives the right to hold property and it also guarantees against deprivation and acquisition but what about Article 31A? Article 31A carries within itself the concept of a dilution of the Fundamental Right but under certain conditions and safeguards. This Bill, Madam Deputy Chairman, I submit has to be considered in the combined context of Articles 31 and 31A. One thing must be certainly clear to those critics who say that we are undermining the Fundamental Right. Wei are not undermining the Fundamental) Right. Now under Article 31A an estate is said to include all ryotwari tenures, and Article 31 states what should be the land or the property that could be covered. Article 31 is there and article 31A is sought to! be amended. It says, 'Notwithstanding anything contained in article 13 It does not dispense with Article 31.

Therefore my contention before you, Madam Deputy Chairman, is that Article 31 must be read with Article 31A and if Article 31 is read with Article 31A it is a sufficient and complete guarantee for the protection of the Fundamental Right. Article 31, as you all know, says that no person shall be deprived of his property and no property shall be acquired without the due process of law and without paying sufficient compensation. Therefore tho argument that this Bill " is undermining the Fundamental Right equally has no force

There is the last criticism, Madam Deputy Chairman, which I shall deal with and that is that this Bill is ex-propriatory in nature. May I most respectfully point out to those people who feel like that, that this Bill as has been amended by the Lok Sabha says that a certain minimum land is not to be affected by the provisions of this Bill. Now. that must be a sufficient guarantee against any question of expropriation.

SHRI LOKANATH MISRA: But are you prepared to fix now a ceiling not to be altered further?

SHRI T. CHENGALVAROYAN: My friend must have a little patience. I am sure this proviso that is put in here in the Bill gives a sufficient guarantee and elasticity to the State Legislatures for fixing the ceiling. Whatever the ceiling that is fixed, in whatever form it may b? fixed, that ceiling will not be affected by the provisions of this Bill. Can there be a greater guarantee than this proviso? After all, Madam Deputy Chairman, expropriation is considered even in Article 31A as it now stands. Article 31 itself is expropriatory. When the concept of acquisition is there, when the question of deprivation is there already in the Constitution, the country has accepted the concept of expropriation but under limited circumstances, namely, that it must be for a public purpose.

SHRI M. RUTHNASWAMY: That is also the result of an amendment.

SHRI T. CHENGALVAROYAN: Exactly. Amendment is always the result of a sensible realisation of the defects of the present. Amendment is always a result of a progressive outlook on the inadequacies of the present. We always take up amendments because something is inadequate, something is ineffective, something is abortive, something is atrophic, something is anaemic. That is why we take up amendments. Otherwise the Constitution becomes a dead letter. There must be a dynamic movement with the times and its spirit. May I therefore most respectfully submit, Madam Deputy Chairman, that this Bill is very timely and very necessary? Otherwise the whole magnificent movement of land reforms initiated by several States will go to pieces and the millions of peasants who look forward to the millennium of emancipation, who look forward to the salavation of their lives, who look forward to the solution of their difficulties, will be deeply disappointed. Let it not be said therefore that we the representatives of the people failed them in their hour of distress.

One word more and I have done. This Bill, Madam Deputy Chairman, is more sinned against than sinning. With these words I have very great pleasure in lending my wholehearted support to this Bill.

SHRI M. RUTHNASWAMY (Madras): Madam Deputy Chairman, the Government seems to have had second thoughts in regard to the numbering of this amendment. Originally we were told that it was going to be the 19th Amendment. Evidently the Government believes in adding to the score of its amendments. The Seventeenth Amendment was originally defeated iti the other House and its successor the Eighteenth Amendment was withdrawn by the Government. Still the Government at first thought that they were all amendments and therefore this was called the Nineteenth Amendment, as if in cricket noballs are also considered to be part of

the over. Anyhow, I am glad that the real number has been given to this amendment.

Now there have been amendments to Constitutions elsewhere too. The United States Constitution has had eighteen amendments but in 200 years. We have had seventeen amendments in seventeen years, one amendment per year. The difference between the amendments to the U.S.A. Constitution and the amendments to our Constitution is that the amendments to the U. S. A. Constitution increased the rights and liberties of the citizens— the first ten or twelve amendments constituted a declaration of the rights of citizens of fire United States of America—whereas the amendment to our Constitution progressively reduce the rights that were guaranteed in the original Constitution. These amendments seem to be almost physical reactions against the decisions of courts of law, against the decisions of the Supreme Court. The Supreme Court makes a decision and a week or two afterwards the Government announces an amendment of the Constitution. It is a case of action followed by reaction and the reaction is so precipitate that it follows the action almost immediately. It reminds one of Hamlet complaining that the death of his father was followed immediately by the marriage of his mother to his uncle, the meats for the funeral feast being used as meats for the marriage feast.

One hon. Member supporting the amendment said that this amendment aimed at immunizing the legislation of Parliament against the courts of law. 'Immunizing' is hardly the word to be used in this connection as if the decisions of the Supreme Court constitued contamination.

SHRI G. S. PATHAK: I am sorry I am not being carrectly quoted. The expression was 'immunized against attacks based on articles 14, 19 and 31' and not against courts.

SHRI M. RUTHNASWAMY: A better word might have been used; protection rather than immunization.

Then, Madam Deputy Chairman, I would like to ask the question, how fundamental are our Fundamental Rights? Are they fundamental at ali if they are going to be amended whenever the Government thinks it necessary? Why is the title 'Fundamental Rights' given to the III Part of the Constitution? Was it not because they were meant to be the foundation of the rights and liberties, of the constitutional and political life of the people. Does one disturb the foundations of the house in order to improve the house? If any article under Fundamental Rights can be amended then nothing is certain.

SHRI P. N. SAPRU (Uttar Pradesh): I would like to ask Mr. Ruth-naswamy, who is a great constitutional authority, this question. Why are Fundamental Rights more easily changeable under the Constitution than certain other Parts of the Constitution? If the notion of Fundamental Rights was that they were inalienable rights then the process of change should have been more difficult but the process of change in their case is less difficult.

SHRI M. RUTHNASWAMY: Fundamental Rights constitute the foundations of the Constitution, the foundations of the political and constitutional life of the people.

PROF. M. B. LAL: He is not using the word 'immutable'.

SHRI M. RUTHNASWAMY: The late Prime Minister and speakers on behalf of the Government have always stated that we are committed to the free way of life. Now, if we are committed to the free way of life, are we free to disturb the foundations of that free way of life as we please?

SHRI AKBAR ALI KHAN: It is subject to this that we do not allow exploitation.

SHRI M. RUTHNASWAMY: There is enough provision in the Fundamental Rights against exploitation, for the right to property is subject to the requirements of public order and morality. Is not that protection enough?

Another Member said that our Constitution must be dynamic and not stagnant. There are certain parts of the Constitution which can be changed, but if you make the fundamental part of the Constitution also dynamic, then we are living under a fluid system. Nothing is certain. No right is certain. No liberty is certain. You can take away any right that has been guaranteed by the Constitution. Any article in the Fundamental Rights can be amended.

An hon Member from Madras said that these amendments were meant to rectify the Constitution. Now, you can rectify a Constitution out of existence. You can improve a Constitution out of existence. You may amend the fundamental principles of the Constitution, fundamental articles in the Constitution, so that the Constitution may appear to be something opposite of what it was orgin-ally meant to be. I am reminded today of the great controversy that took place about the time the Government of India Bill, 1935, was debated both in the English Parliament and in India. The British sponsors of the Government of India Act said that there was no need for Fundamental Rights at all because under the common law of England, which was also introduced into this country, many of the rights and liberties of the individual citizen were guaranteed under it. The other argument used by the British sponsors was that if you legislate for Fundamental Rights, the Fundamental Rights which you give one day may be taken away the next day by another set of legislators. That ominous prophecy, I am afraid, has come to be realised under Congress auspices. The Fundamental Rights given by the original Constitution are -being taken away today by

[Shri M. Ruthnaswamy.J amendments to the Constitution and this particular amendment has arisen, as has already been pointed out, oecause the Supreme Court struck down the Agrarian Relations Act of Kerala. No doubt the Select Committee has introduced a welcome amendment to the original draft. Another proviso is to be added in article 31:—

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"Provided further • that where any law makes any provision for the acquisition by the State of any estate and where any land comprised therein is held by a person under his personal cultivation, it shall not be lawful for the State to enact any legislation which could deprive him of compensation."

Now, why should only land which comes under personal cultivation be protected to this extent? In our country very few people can personally cuitivave even the thirty or iorty acres which are now allowed under the ceiling laws. On account of want of capital it is necessary that the land should toe cultivated through tenants. Whi should not this protection be given also to persons who allow their lands to be cultivated by tenants? But then you say, this might lead to bad' cultivation, this might lead to uncertainty of tenure. But the tenancy laws introduced by Mr. Rajagopalachari in Madras show that tenants can be well protected against all these invasions of their rights by the land owners.

Another charge against this amendment is that ryotwari lands are brought down to the position of estates of zamindars. I supose that in their feverish attempt to attain socialistic equality, the Government have found that it is one way of attaining that equality, namely, giving the dog a bad name and then maiming it for life. Never in the English language has 'estate' been applied to small holdings. 'Estate' always meant landed estate of great landlords. It is only in middle English that 'estate' came

to mean a bundle of rights other than the rights possessed by a great landlord, in regard 10 this, may I remind the House of the great debate or the great struggle that men like Sir Thomas Munro and other Collectors in Madras fought with the directors 01 the East India Company to acquire these individual rights for the rvots of Madras and other Southern States? The directors of the East India company were ail in favour of the zamin-dari system, which had been introduced by Lord Cornwallis into Bengal. He based the recommendations on historical facts-and here I must controvert the contention of one Member from the Communist Party, who said that the ryotwari system was foisted on the country by the colonial imperialists. The ryotwari system, namely. individual land-holdings individual rvots dates from times immemorial, dates from the time of Manu. It is not an introduction by the British. Sir Thomas Munro recommended it, because that was the prevailing practice in the districts in which he was the Collector and the gratitude of the Madras people Is shown by the fact that a great statue was erected to him on Mount Road, a conspicuous statue, which is still held in respect and regard by **the** people of Madras because Sir Thomas Munro confirmed the rights of the rvots of Madras. The amendment, therefore, aims at the deprivation of a hard won right, a right that has been secured to the small land-holders of Madras.

I'his amendment is only the final—I do not say it is the last—terminus of a whole series of legislation which aim at eroding the property rights guaranteed under the Constitution. All this is so unnecessary because under our very existing land acquisition Acts any land can be acquired, even the land of a ryot can be acquired for pubile purposes. All the lands of the Railways were acquired from ryots under the existing land acquisition Acts. So, why is any constitutional amendment of this kind necessary in order to secure the rights of

ihe public, in order to secure the rights of the State for public purposes? This is part of a crusade or a war against property rights. And may I point out, Madam Deputy Chairman, that it is not merely property that is affected by this amendment; by all the amendments they try to deprive people of their right to property guaranteed under the Constitution. No doubt that 5 p. M. great French philosophical An archist; Mr. Proudhon, has said that property is theft. But that charge applies only to the origin of property. Property may have begun in theft or in conquest but the course of history has proved that property has served not only the cause of economic progress but also cause of political liberty. It is property-holders that have defended the rights of Magna Carta, that have secured the Bill of Rights. It was John Hampden, the land-owner, who refused to pay ship money and was thus able to inaugurate a rebellion that ended in the Constitution of 1688. Property means liberty. In fact in the mediaeva constitutional language property was one of the franchises, one of the liberties of I ^c-ee men. And peasant proprietorship in modern times is a defender of political liberty. Wherever peasant proprietorship has flourished, has been allowed to prosper it has been a safeguard of political liberty. Peasant proprietorship is a safeguard against the

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the onrush of Communism as has been proved by the experience of France, Germany, Belgium Holland and Italy. It is only socialism that is hostile to landed property. Socialism is a town-born and a town-bred political theory. All these great socialist writers were born in towns and bred in towns like Karl Marx and onwards. But we who believe in the freeway of life must object to any attacks on the right of property. Property spells not only liberty, it spells progress, and we who believe in the maintenance of political liberty in our country should be very careful, should be opposed to any attempt that will place the holding of property under jeopardy. It is because I believe that the property of the small peasant is being threatened by this Amendment that I oppose it, and I appeal to all Members, and I am sure there are many even in the Congress, who believe in the rights and liberties of the small propertyholders to do what they can, as they did on the other occasion in the other House, to defeat this Amendment.

THE DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at three minutes past five of the clock till eleven of the clock on Friday the 5th June 1964.